

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

IN

APPEAL No. 33 OF 2022 (SZ)

IN THE MATTER OF: -

Meenava Thanthai K.R.Selvaraj Kumar, Meenavar Nala SangamApplicant(s)

-Vs-

Union of India & Ors.

.... Respondent(s)

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, MINISTRY
OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

CHENNAI
DATED: 11-08-2022

Mrs.ME.Saraswathy,
Counsel for MoEF & CC, RI
Mobile No. 9444415523

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

IN

APPEAL No. 33 OF 2022 (SZ)

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.... Respondent(s)

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, MINISTRY
OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

MOST RESPECTFULLY SHOWETH: -

I, Dr.R.Sridhar S/o P.Rengarajan aged about 41 years, presently working as Scientist 'D', in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Integrated Regional Office, Chennai, do hereby solemnly affirm and state as under:

1. I respectfully submit that I am authorized to swear the present affidavit on behalf of the MoEF&CC on the basis of the official records maintained therein.
2. That the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.
3. That the instant reply is being filed by the Answering Respondent without prejudice to his right to file a fuller and more detailed reply at a later stage, if so necessary.
4. That it is submitted that the Applicant in the present Appeal has challenged the EC dated 31.03.2022 granted to M/s Sun Pharmaceutical Industries Ltd (hereinafter referred to as the Project Proponent)



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5. That it is respectfully submitted that the matter OA No. 88 of 2020 titled Meenava Thanthai K. R. Selvaraj Vs Union of India & Ors. is under adjudication before this Hon'ble Tribunal with respect to the same project nonetheless with a different prayer.

6. That it is humbly submitted that as per available information the Tamil Nadu Pollution Control Board (hereinafter referred to as TNPCB) initially granted consent vide order no. 8850 dated 07.04.1992 with a validity upto 31.03.1993 and thereafter modification was issued on 03.06.1992, vide which consent was granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Pradeep Exports for manufacturing of three products viz. Furosemide (3.0 Tons/Month), Analgin (30.0 Tons/Month) and Mebenezole (3.0 Ton/month) with a total production capacity of 38 T/M.

A copy of the Consent order granted to M/s Pradeep Exports dated 07.04.1992 & 03.06.1992 is annexed as **ANNEXURE A/1**.

7. That it is submitted that the answering respondent issued Environment Impact Notification, 1994, vide S.O. 60 (E) dated 27.01.1994 (hereinafter referred to as EIA, Notification 1994) mandating the requirement of Environment Clearance (hereinafter referred to as EC) for undertaking any expansion or modernization of any activity if pollution load is to exceed the existing one, or new project listed in Schedule-I to this notification in any part of India. That it is further submitted that the requirement of prior EC for Bulk drugs and Pharmaceuticals was inserted in the Schedule-I at entry 8 in EIA Notification, 1994.

True copy of the above mentioned notification has been annexed as **ANNEXUREA/2**.

8. As mentioned above, M/s Pradeep Exports had obtained consent for manufacturing of three products viz. Furosemide, Analgin and Mebenezole from Tamil Nadu Pollution Control Board on 03.06.1992 i.e. prior to the EIA Notification, 1994. As the respondent unit started its operations prior 1994, the unit would have to apply for EC under EIA Notification, 1994 if there



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was any expansion or modernization of any activity if pollution load was to exceed the existing one.

9. Subsequently, as claimed by the applicant, the plant had been acquired by M/s Sun Pharmaceutical Industries Ltd in the year 1999. It is submitted that although the plant had been acquired by the M/s Sun Pharmaceutical Industries Ltd from M/s Pradeep Exports but there was no provision for transfer of EC in EIA Notification, 1994.
10. Environment and Forest Department of Govt. of Tamil Nadu vide G.O.Ms. No. 67 dated 13.03.1996, notified its intention to constitute the lake area measuring an extent of 73.06 acers in S.No. 220, 5 km surrounding the Vedanthangal Village as Bird Sanctuary.
11. Subsequently, on 3.07.1998 G.O. Ms No. 199 was issued by the Government of Tamil Nadu under Section 26 (A) of the Wildlife Protection Act, 1972 notifying the lake and surrounding 5 km as Vedanthangal lake Bird Sanctuary.

A copy of the G.O. Ms No. 199 issued by the Government of Tamil Nadu dated 3.07.1998 is annexed as **ANNEXURE A/3**.
12. However, it is submitted that subsequently the Answering Respondent notified EIA Notification, 2006 on 14.09.2006 under the provisions of the Environment (Protection) Act, 1986 in supersession of the notification number S.O. 60 (E) dated 27th January, 1994. The notification mandated the following:

"(...) required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification."

"(...) 2. Requirements of prior Environmental Clearance (EC): -



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The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- i. *All new projects or activities listed in the Schedule to this notification;*
- ii. *Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;*
- iii. *Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range”*

A copy of the EIA Notification, 2006 dated 14.09.2006 is annexed as **ANNEXURE A/4**.

13. Further, the EIA Notification, 2006 has decentralized the EC process by categorizing the developmental projects in two categories, i.e., Category 'A' project and Category B. The 'Category 'A' projects are appraised at Central level by the Sectoral Expert Appraisal Committee (hereinafter referred to as EAC) and Category 'B' projects are appraised at State Level Expert Appraisal Committee (hereinafter referred to as SEAC). State Level Environment Impact Assessment Authority (hereinafter referred to as SEIAA) and State Level Expert Appraisal Committee (hereinafter referred to as SEAC) are constituted to provide clearance to Category B projects.

14. That, the EC process involves the four stages namely, Stage (1) Screening, Stage (2) - Scoping – i.e. prescribing Terms of Reference (TOR) for



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undertaking detailed Environment Impact assessment studies, Stage (3)-Public Consultation—to be conducted by the respective State /UT Pollution Control Board/Committee, and Stage (4) -Appraisal – by EACs/ SEACs.

15. That, as per “General Condition” under the EIA notification, 2006, “Any project or activity specified in Category ‘B’ is treated as Category ‘A’, if located in whole or in part within 10 km from the boundary of (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries”. These projects are appraised at the Central Level by the EAC. The provision of General Condition was amended vide S.O. 3067(E) dated 1st December, 2009 and S.O. 1599(E) dated 25th June, 2014 which is as follows:

(...) Any project or activity specified in Category ‘B’ will be appraised at the Central Level as Category ‘A’, if located in whole or in part within 5 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972 (53 of 1972); (ii) Critically Polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time; (iii) Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and (iv) inter-State boundaries and international boundaries; provided that for River Valley Projects specified in item 1(c), Thermal Power Plants specified in item 1(d), Industrial Estates/ parks/complexes/areas, export processing zones (EPZ), Special Economic Zones (SEZs), biotech parks, leather complexes specified in item 7 (c) and common hazardous waste treatment, storage and disposal facilities (TSDFs) specified in item 7 (d), the appraisal shall be made at Central level even if located within 10 km.

Provided further that the requirement regarding distance of 5 km or 10 km, as the case may be, of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or the Union Territories sharing the common boundary in case


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the activity does not fall within 5 km or 10 km, as the case may be of the areas mentioned at item (i), (ii), and (iii) above."

A copy of the S.O. 3067(E) dated 1st December, 2009 and S.O. 1599(E) dated 25th June, 2014 is annexed as **ANNEXURE A/5**.

16. That under the provisions of EIA Notification, 2006, Synthetic Organic Chemical Industries is covered under entry 5 (f) of the Schedule to the EIA Notification, 2006. The entry 5(f) of the Schedule of EIA Notification 2006 provides as follows:

Project or Activity	Category with threshold limit		Conditions if any	
	A	B		
5(f)	(2)	(3)	(4)	(5)
Synthetic organic chemicals industry (dyes & dyestuffs intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located outside the notified industrial area/ estate except small units as defined in column (5)	(i) Located in a notified industrial area/ estate. (ii) Small units as defined in column (5)	General as well as specific conditions shall apply. Small units: with water consumption <25 cu mt per day, fuel consumption <25 TPD and not covered in the category of MAH units as per the Management, Storage and Import of Hazardous Chemical Rules, 1989. Note: API vide notification dated 27.03.2020, 15.10.2020 & 16.07.2021 treated as Cat. B2 (upto 31.12.2021)	

17. That the aforementioned entry 5(f) is categorized as Category 'A' and Category 'B' depending upon the location of the industry for which EC is


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sought. If the industry is located outside the notified industrial area, then it is qualified as Category 'A' project and such projects are appraised by the Sectoral EACs and approved by the Answering Respondent. However, if the industry is located within a notified industrial area, it is qualified as category 'B' project to be appraised by the SEACs and approved by the SEIAAs in the respective States/UTs.

18. That it is submitted the projects requiring an Environmental Impact Assessment report shall be termed as Category 'B1' and remaining projects shall be termed as Category 'B2' and the same will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8(b), the Answering Respondent shall issue appropriate guidelines from time to time.

19. That, as per the extant provisions, the manufacturing of bulk drug and active pharmaceutical ingredients (hereinafter referred to as API) requires a prior EC under category A of item 5(f) 'Synthetic organic chemicals industry' of EIA Notification, 2006 if it is located outside the notified industrial area/ estate or General Conditions are applicable for the project. All such units attracting the said provisions are allowed to commence their activities only after obtaining prior EC.

20. It is further, submitted that the Answering Respondent deemed it necessary to expedite the prior EC to the projects or activities in respect of bulk drugs and intermediates as a part of comprehensive and robust system to handle the Novel Corona Virus (COVID-19) outbreak, drug availability or production to reduce the impact of the Novel Corona Virus (COVID-19) are to be ensured. Therefore, the Answering Respondent issued S.O. 1223(E) dated 27/03/2020.

True copy of notification dated 27/03/2020 has been annexed as ANNEXURE as A/6.

21. Furthermore, it was submitted that vide the above-mentioned notification, issued by the Answering Respondent, all projects in respect of API are to be



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appraised as Category "B2" upto 30/09/2020 at Centre or State level depending upon the applicability of general conditions, as stated at para 7 above. Subsequently, the above mentioned period was extended by six months from 30th September, 2020 to 30th March, 2021 vide notification no. S.O. 3636(E) dated 15th October, 2020. In view of the outbreak of the second wave of COVID-19 pandemic, the Central Government received requests for further extension of the time period beyond 30th March, 2021 as there is a continued requirement to expedite drug manufacturing. Therefore, the timeline was extended to 31st December 2021 vide notification S.O. 2859 (E) dated 16.07.2021 for all the proposals that were received from 16th July, 2021 to 31st December, 2021.

True copy of the above mentioned notification has been annexed as **ANNEXURE A/7**.

22. It is submitted that the M/s Pradeep Exports obtained CTE for manufacturing of three products viz. Furosemide (3.0 Tons/Month), Analgin (30.0 Tons/Month) and Mebenezole (3.0 Ton/month) with a total production capacity was 38 T/M prior to EIA 1994 and thereafter obtained CTE in 2005 with respect to M/s Sun Pharmaceutical Industries to manufacture 10 products viz Analgin Magesium (6 T/M), Sodium Valporaic (8 T/M), Oxeclocine (1 T/M), Clomipramine (1 T/M), Flurbiprofen (1 T/M), Carbamazepine (4 T/M), Mepoprolol tartrate (3 T/M), Tramadol Hcl (1 T/M), Metadoxine (0.4 T/M) and Danazole (0.1T/M). The total production capacity was 25.5 T/M. Although there was change in product mix but the total capacity of the plant is reduced from 38.0 T/M to 25.5 T/M. Further, there was no requirement of EC for change in product mix as per provision of EIA 1994 and the requirement for the same was mandated by EIA Notification 2006 as mentioned in para 11 above.

23. It is humbly submitted that for the Category of the project which did not require EC under EIA, 1994 and now required the same under EIA, 2006, the Ministry vide Circular dated 21.11.2006 issued guidelines wherein *inter-alia* it was mentioned that projects for which NOCs (CTE) issued before 14th September 2006, will not require to take Environmental Clearance under



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the EIA Notification, 2006. In the instant case, CTE for the change in product mix was obtained during 2005 and the unit is required to obtain EC under the EIA Notification, 2006 only if it meets the criteria specified in the said Notification, as mentioned in para 11 above. Subsequently, the Ministry vide circular dated 14.12.2006 inter-alia mentioned that in case of change in product mix, changes in the quantities or numbers of products may be allowed without prior EC by the concerned SPCB provided such changes in the quantities of products are in the same category and are within the previously granted total limits.

True copy of above mentioned circulars has been annexed as **ANNEXURE A/8**.

24. It is further submitted that the Project Proponent submitted the Proposal No. IA/TN/IND3/248368/2021 on dated 30.12.2021 for Expansion of APIs Bulk Drug manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant which is covered under Category 'B-2'-API of item 5 (f) 'Synthetic, Organic Chemicals Industry' of the schedule to the EIA Notification, 2006 (amendment on 27.03.2020, 15.10.2020 & 16.07.2021).

25. The Project Proponent submitted that the project attracts general conditions as the unit is located at 3.72 km (West) from the boundary of Vedanthangal Bird Sanctuary. Due to the applicability of General Conditions the project was considered in in 27th EAC Meeting held on March 7-8, 2022.

True copy of 27th EAC Meeting minutes of meeting has been annexed as **ANNEXURE A/9**.

26. That it is submitted that for the projects located inside the wildlife sanctuaries notified under the Wildlife (Protection) Act, 1972 or located in the notified Eco-Sensitive Zone (hereinafter referred to as ESZ) around the wildlife sanctuary or within 10 km of wildlife sanctuary (if ESZ is not notified), require clearance from the Standing Committee of National Board for Wildlife (hereinafter referred to as SCNBWL). The Eco-Sensitive Zone around the Vedanthangal lake Bird Sanctuary is yet to be notified.



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27. The Answering Respondent vide Office Memorandum 22-43/2018-IA.III dated 8th August, 2019 issued procedure for consideration of developmental projects located within 10 Km of National Park/Wildlife Sanctuary seeking environmental clearance under the provision of Environment Impact Notification, 2006 (hereinafter referred to as EIA Notification, 2006) wherein at SI No 4(iii) it has been mentioned that:

“(...) Proposals involving developmental activity/project located within 10 km of National Park/Wildlife Sanctuary wherein final ESZ notification is not notified (or) ESZ notification is in draft stage, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference/environmental clearance as well as wildlife clearance.”

28. That the Project Proponent in its proposal submitted to the Answering Respondent for grant of EC mentioned that project site is located at a distance of 3.72 KM from the Vedanthangal lake Bird Sanctuary. Further, before the grant of EC the Project Proponent has submitted a proposal No. FP/TN/IND/5079/2020 dated 30.05.2020 to state government for obtaining clearance from SCNBWL. Accordingly, the proposal was considered in the Ministry for grant of EC and specific condition was stipulated in EC dated 31st March, 2022 that:

“(...) (ii) This Environmental Clearance is subject to obtaining the NBWL clearance from the Standing Committee on Wildlife as the Unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary.”

A copy of the above mentioned EC dated 31.03.2022 is annexed as **ANNEXURE A/10**.

29. That it is humbly submitted, after grant of EC, the Integrated Regional Office of the Answering Respondent has inspected the unit on 24.05.2022 and confirmed that the expansion work has not yet started.



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30. That it is submitted that M/s Sun Pharmaceutical Industries Ltd obtained Consent to Establish (CTE) dated 30.11.2005 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to manufacture 10 products viz Analgin Magesium (6 T/M), Sodium Valporaic (8 T/M), Oxeclacine (1 T/M), Clomipramine (1 T/M), Flurbiprofen (1 T/M), Carbamazepine (4 T/M), Mepoprolol tartrate (3 T/M), Tramadol Hcl (1 T/M), Metadoxine (0.4 T/M) and Danazole (0.1T/M). The total production capacity was 25.5 T/M. A copy of the CTEs dated 30.11.2005 is annexed as **ANNEXURE A/11**.

31. Further it is submitted that the Answering Respondent vide letter IA-J-11011/544/2021-IA-II(I) dated 31.03.2022 granted EC to the Project Proponent for expansion inter-alia with a condition at Specific Condition no. (ii) that

“(...) (ii) This Environmental Clearance is subject to obtaining the NBWL clearance from the Standing Committee on Wildlife as the Unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary.”

32. Further, it is humbly submitted that the Project Proponent in Form-I has categorically submitted that the Project is not a violation case and the application is not being submitted under Notification No. S.O. 804(E) dated 14.03.2017.

33. The Project Proponent through the Form I has also given its declaration stating the data and information given in the application and enclosures are true to be best of the Project Proponent's knowledge and belief. And if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, the project proponent gave undertaking that no activity/ construction/ expansion has since been taken up.

34. The Environmental Clearance granted to the above project also stipulates at para 16 of EC that:

- *“(...) 16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above result in*



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withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986."

35. Therefore, it is humbly submitted that based on the recommendation of EAC the Answering Respondent granted EC as per the provisions of the EIA Notification, 2006 (as amended) and other relevant Office Memorandum/ guidelines in this regard, subject to compliance of Specific and General Conditions.
36. Therefore, it is submitted that the present reply affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.
37. That other/ancillary issues raised in the appeal under reply do not pertain to the answering respondent. The Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.



DEPONENT

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VERIFICATION

Verified at Chennai on this 11th day of August, 2022 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed there from.

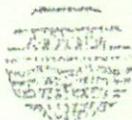


DEPONENT

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Annex-I

5 JUN 1992



ANNEXURE-3

DISKIN
1.6.201

TAMILNADU POLLUTION CONTROL BOARD

Proceedings No. T3/CPT-MGR(5)/F-2057/WEA/dt. 2.6.92.

Sub: TNPC Bd - Industries - M/s. Pradeep Exports -
Sathammai, Maduranthakam Taluk - Chengalpattu
M.G.R. District - Amendment issued - Regarding.

- Ref: 1. T.O. Proc. No. T1/CPT-M.G.R. (5)/F-2057/N/
dated 7.4.92.
2. T.O. Proc. No. T1/CPT-M.G.R./F-2057/N/
dated 7.4.92.

Under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, consent has been issued to the unit to manufacture the following products:

- 1. Furosemide - 3.0 T/M
- 2. Analgin - 30.0 T/M
- 3. Mebenezolol - 3.0 T/M

Under section 27 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the manufacturing products may be altered to read as follows:

- 1. Furosemide - 3.0 T/M
- 2. Analgin - 30.0 T/M
- 3. Mebenezolol - 5.0 T/M

All other conditions stipulated in the consent order remain unaltered.

J. Varadarajan
For CHAIRMAN.

To
The Managing Director,
M/s. Pradeep Exports,
(A unit of Pradeep Drug Company Limited,
268 Lloyds Road, Madras 600 014.

Copy to
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TNPC Board, Tambaram.

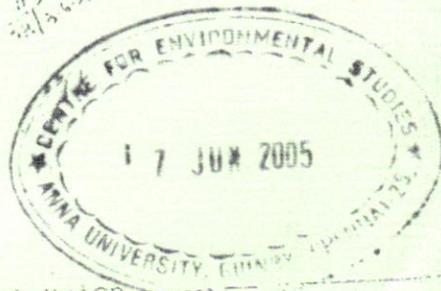
Copy to
The Senior Environmental Engineer,
TNPC Board, Madras.

The Commissioner, Maduranthakam Panchayat Union,
Maduranthakam, Chengalpattu M.G. District, Pin: 605 722. Tel: 75740, 75100

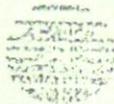
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(2)

TAMIL NADU POLLUTION CONTROL BOARD, MADRAS

CONSENT ORDER NO: 8850

DATED: 7.4.92

Proceedings No: T1/CPT-MJR(S)/E-2057/W/

DATED: 7.4.92

Consent for Existing/New or Altered-outlet/discharge of sewage and/or-trade effluent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -
MESSRS.

Pradeep Exports
R.S.No. 90/3, 90/4, 99/1, 99/3, 99/4, 99/5, 100/1,
100/2A, 100/2B, 100/3
Sathanai
Madurackthagam Taluk
Chengalpattu M.R. District.

for the discharge of sewage and/or trade effluent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended.

Ref: 1. Your Application No. 20502 dated 9.1.92

2. I.R. NO. DDE/CA(S)/E-112-10/W&A/dated 24.1.92.

646/Board Resolution No. 117/225

Dated: 6.3.92

CONSENT is hereby granted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act, 6 of 1974) as amended (hereinafter referred to as "The Act") and the rules and orders made thereunder to

The Managing Director
M/s. Pradeep Exports
R.S.No. 90/3, 90/4, 99/1, 99/3, 99/4, 100/1, 100/2A, 99/5
100/2B, 100/3
Sathanai
Madurackthagam Taluk
Chengalpattu M.R. District.

(hereinafter referred to as "The applicant") authorizing her/him/it to continue to bring into make new discharge or use new/alterd outlet for discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31st day of March, 1993.

(Thirty first March Nineteen Ninety three).



for
MAN
Tamil Nadu Pollution Control Board
Madras

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To

The Managing Director
 M/s. Pradeep Exports
 (A unit of M/s. Pradeep Drug Co. Ltd.)
 26B, Lloyds Road
 Madras - 600 014.

Copy to: The District Environmental Engineer, Tamil Nadu Pollution Control Board,

Tambaran

for information and necessary action.

Copy to: The Senior Environmental Engineer, Tamil Nadu Pollution Control Board,

Madras

Region.

Copy to: The Commissioner/Executive Officer

Madurantthagam Panchayat Union
 Madurantthagam
 Chengalpattu MDR District.

Spare



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SPECIAL CONDITIONS

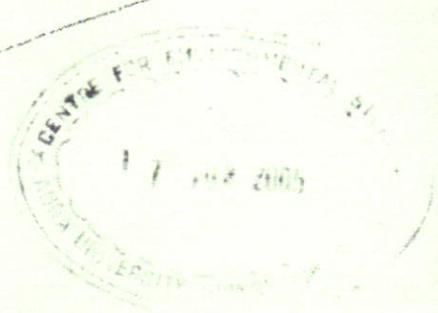
1. Details of the Products Manufactured

Sl.No. (1)	Description (2)	Quantity/Month (3)
1.	Furosemide	3.0 T.
2.	Analgin	30.0 T.
3.	Mebendazol	3.0 T.

This consent is valid for the manufacture of products and rate of production mentioned above. Any change in the quantity or quality of the products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below.

Outlet Number. (1)	Description of Outlet (2)	Maximum daily Discharge (In litres/day) (3)	Point of Disposal (4)
1.	Sewage	6000	On Industry's land.
2.	Trade effluent	48500	Inland surface water.
3.			
4.			
5.			
6.			
7.			



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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

- (घ) जल गुणवत्ता ;
- (ङ) पिछले 15 वर्षों में भूमि जल की गुणवत्ता और मात्रा में देखे गए परिवर्तन तथा वर्तमान चार्जिंग और निकासी के ब्यौरे ;
- (च) (1) शोधन ब्यौरे सहित छोड़े जाने वाले अपशिष्ट जल की मात्रा ;
- (2) ठोस अपशिष्टों के ब्ययन से पूर्व और पश्चात अभिग्राही बाँधी में जल की मात्रा और गुणवत्ता ;
- (3) भूमि पर छोड़े जाने वाले अपशिष्ट जल की मात्रा और भूमि की किस्म ;
- (छ) (1) आवश्यक आवाहू शोधन योजना सहित अलासय जन गुणवत्ता के ब्यौरे ;
- (2) कमांड क्षेत्र विकास योजना
6. ठोस अपशिष्ट :
- (क) उत्पन्न ठोस अपशिष्टों की प्रकृति और मात्रा ;
- (ख) ठोस अपशिष्ट निपटान का तरीका ।
7. शोर और कंपन :
- (क) शोर और कंपन के स्तर ।
- (ख) परिवर्ती शोर स्तर ।
- (ग) शोर और कंपन नियंत्रण के प्रस्तावित उपाय ।
- (घ) प्रवृत्तन समस्या, यदि कोई हो, और उसके नियंत्रण के उपाय ।
8. बिजली की आवश्यकता, जिसमें आपूर्ति के स्रोत का उल्लेख हो, यदि कैप्टिव बिजली इकाई लगाने का प्रस्ताव हो तो पूरा पर्यावरणीय ब्यौरा धारा 6 से भेजे ।
9. लगाया जाने वाला चरम श्रमिक बल, जिसमें निम्न ब्यौरा दिया जाए :
— अपशिष्ट जल/वायु/मृदा जनित रोगों के कारण क्षेत्र में स्थानिक स्वास्थ्य समस्याएं ।
— विद्यमान और प्रस्तावित स्वास्थ्य देखभाल प्रणाली ।
- 10 (क) विस्थापित होने वाले गाँवों और लोगों की संख्या
(ख) पुनर्वास वृहत् योजना ।
11. जोखिम निर्धारण रिपोर्ट तथा विपदा प्रबंध योजना ।
12. (क) पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट (पर्यावरण और वन मंत्रालय द्वारा) ;
(ख) पर्यावरणीय प्रबंध योजना (समय-समय पर जारी मान-दर्शक सिद्धांतों के अनुसार तैयार) ;
(ग) विस्तृत व्यावहारिकता रिपोर्ट ;
(घ) विविधत घरी हुई प्रस्तावनी ।
13. पर्यावरणीय प्रबंध कक्ष का ब्यौरा ।

इसमें यह बताना है कि ऊपर दिए गए प्रांकों और सूचना में सभी आवश्यक जानकारी और विश्वास के अनुसार सबूत हैं और मुझे इस बात की जानकारी है कि यदि प्रस्तुत किए गए प्रांकों/सूचना का कोई भाग किसी भी समय मिथ्या या भ्रामक पाया जाता है तो परियोजना को नार्मल

कर दिया जायेगा और परियोजना को ही गई अनुमति, यदि कोई हो, को हमारी जोखिम और लागत पर वापस लिया जा सकेगा ।

तारीख : आवेक के हस्ताक्षर
स्थान : (नाम और पूरे पते सहित)

आवेक जिस संगठन की ओर से हस्ताक्षर कर रहा है उस संगठन की मोहर

टिप्पण : ऐसे मामलों की बाबत जिसके लिए परियोजना प्रस्तावक की घोषणा के अनुसार प्रांकों अपेक्षित नहीं हैं या उपलब्ध नहीं हैं तो परियोजना पर उसी आधार पर विचार किया जाएगा ।

अनुसूची-3

[पैरा-3 का उप-पैरा (iii) (क) देखिए]

पर्यावरणीय प्रभाव निर्धारण के लिए विशेष समितियों की संरचना

1. केन्द्र और राज्य स्तर पर विकास परियोजनाओं का मूल्यांकन और निर्धारण निम्न प्रकार से गठित विशेष समितियों द्वारा किया जाएगा, जिसमें प्रत्येक क्षेत्र के विशेषज्ञ होंगे :—

1. पारिस्थितिक तंत्र प्रबंध
 2. वायु/जल प्रदूषण नियंत्रण
 3. जल संसाधन प्रबंध
 4. वनस्पतिजात/प्राणिजात संरक्षण और प्रबंध
 5. भूमि प्रयोग योजना
 6. सामाजिक विज्ञान/पुनर्वास
 7. परियोजना मूल्यांकन
 8. पारिस्थितिकी
 9. पर्यावरणीय स्वास्थ्य
 10. विषय क्षेत्र विशेषज्ञ
 11. गैर-सरकारी संगठनों के प्रतिनिधि/पर्यावरणीय मुद्दों से संबंधित व्यक्ति ।
2. अध्यक्ष, उरुदु और अनुभवों पर स्थिति-विज्ञानी या पर्यावरणीय विद या तकनीकी व्यावसायिक या सुसंगत विकास क्षेत्र में वृहत् प्रबंधकीय अनुभव का होगा ।
3. प्रभाव निर्धारण अभिकरण/केन्द्र/राज्य का प्रतिनिधि सदस्य-सचिव के रूप में कार्य करेगा ।
4. अध्यक्ष और सदस्य प्रतिनिधियों के रूप में विनिश्चित रूप में नामनिर्दिष्ट व्यक्तियों को छोड़कर दैनिकीय रूप से कार्य करेंगे ।
5. किसी समिति में 15 से अधिक सदस्य नहीं होंगे ।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 27th January, 1994

S.O. 60(E).—Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as S.O. No. 80(E) dated 28th January, 1993;

And whereas all objections received have been duly considered;

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[भाग II-खंड 3(ii)]

भारत का राजपत्र : प्रसाधारण

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Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on and from the date of publication of this notification in the Official Gazette, expansion or modernization of any activity if pollution load is to exceed the existing one, or new project listed in Schedule I to this notification, shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification;

2 Requirements and procedure for seeking environment clearance of projects:

I(a) Any person who desires to undertake any project in any part of India or the expansion or modernisation of any existing industry or project listed in the Schedule shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

The application shall be made in the proforma specified in Schedule II to this notification and shall be accompanied by a detailed project report which shall, inter alia, include an Environmental Impact Assessment Report and an Environmental Management Plan prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time.

(b) Case rejected due to submission of insufficient or inadequate data and Action Plans may be reviewed as and when submitted with complete data and Action Plans. Submission of incomplete data for the second time would itself be a sufficient reason for the Impact Assessment Agency to reject the case summarily.

II In case of the following site specified projects :

- (a) mining;
- (b) pit-head thermal power stations;
- (c) hydro-power, major irrigation projects and/or their combination including flood control;
- (d) ports and harbours (excluding minor ports).

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment & Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance will be granted for :

- a sanctioned capacity or for any mining lease;
- 500 ha or above area, if so required, for prospecting and exploration of minerals.

and it will be valid for a period of five years for commencing the construction, operation or mining.

III (a) The summary feasibility report submitted with the application shall be evaluated and assessed by the Impact Assessment Agency at the Central Government in consultation with a Committee of experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the Impact Assessment Agency concerned or such other body under Central Government authorised by Impact Assessment Agency in this regard.

(b) The said Committee of experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to during or after the commencement of the operations relating to the project.

(c) The Impact Assessment Agency will prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities supplemented by data collected during visits to sites or factories and interaction with affected population and environmental groups. Summary feasibility reports, along with the detailed Environmental Management Plans, the recommendation and the conditions subject to which environmental clearance is given shall be made available to the concerned parties or environmental groups on request. Comments of the public may be solicited, if so recommended by IAA within 30 days of receipt of proposal, in public hearings arranged for the purpose after giving one month notice of such hearings in at least two newspapers.

Public shall be provided access to the summary of the project reports and Environmental Management Plans at the Headquarters of the Impact Assessment Agency.

The assessment shall be completed within a period of three months on receipt of the requisite documents and data from the project authorities and completion of public hearing were required and decision conveyed within a maximum of 30 days thereafter. No work, preliminary or otherwise, relating to the setting up of the project may be undertaken till the environmental site clearance is obtained.

IV. In order to enable the Impact Assessment Agency concerned to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearance has been given, the project authorities concerned shall submit a half-yearly report to the concerned agency. Impact Assessment Agency will make compliance reports publicly available.

V. If no comments from the Impact Assessment Agency received within the time limit, the project would be deemed to have been approved as proposed by project authorities.

3. Nothing contained in this Notification shall apply to:

- (a) any time falling under entry Nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notification's SO No. 102(E) dated 1st February, 1989; S.O. 114(E) dated 20th February, 1991 and S.O. No. 319(E) dated 7th May, 1992
- (b) any item falling under entry Nos. 1, 2, 3, 4, 5, 7, 9, 10, 12, 13, 14, 16, 17, 19, 25 and 27 of Schedule-I if the investment is less than Rs. 50 crores.
- (c) any item reserved for Small Scale Industrial sector with investments less than Rs. 1 crore.

4 Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected-approval, if granted earlier on the basis of false data, would also be revoked. Misleading and wrong information will cover the following:

- False information.
- False data.
- Engineering reports.
- Concealing of factual data
- False recommendations or decisions.

[No. Z-12013/4/89-IA-1]
R. RAJAMANI, Secy. (E&F)

SCHEDULE—I

(See paras 1 and 2)

LIST OF PROJECTS REQUIRING ENVIRONMENTAL CLEARANCE FROM THE CENTRAL GOVERNMENT

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, rare earths.
2. River Valley projects including hydel power, major irrigation and their combination including food control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic) other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petro-chemical intermediates such as DMT, Caprolactam LAB etc. and production of basic plastics such as LLPDE, HPDE, PP PVC.
8. Bulk drugs and pharmaceuticals
9. Exploration for oil and gas and their production, transportation and storage.
10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
- 13 (a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper Zinc, Lead and Ferror Alloys).
- (b) Electric arc furnaces (Mini Steel Plants).
14. Chlor alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.
16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloy.
18. All tourism projects between 200m—500 meters of High Water Line and at locations with an elevation of more than 1000 meters with investment of more than Ra. 5 crores.
19. Thermal Power plants.
20. Mining projects (with leases more than 5 hectares).
21. Highway Projects.
22. Tarred Roads in Himalayas and or Forest areas.
23. Distilleries.
24. Raw Skins and Hides.
25. Pulp, paper and newsprint.
26. Dyes
27. Cement.
28. Foundries (Individual).
29. Electroplating.

SCHEDULE—II

[See Sub-para I(a) of Para 3]

APPLICATION FORM

1. (a) Name and Address of the project proposed :
(b) Location of the projects:
Name of the place:
District, Tehsil:
Latitude|Longitude:
Nearest Airport/Railway Station :
(c) Alternate sites examined and the reasons for selecting the proposed site :
(d) Does the site conform to stipulated land use as per local land use plan:
2. Objectives of the project:
3. (a) Land Requirement:
Agriculture Land :
Forest land and Density of vegetation.
Other (specify):
(b) (i) Land use in the Catchment|within 10 Kms. radius of the proposed site:
(ii) Topography of the area indicating gradient, aspects and altitude ;
(iii) Erodability classification of the proposed land ;
(c) Pollution sources existing in 10 km. radius and their impact on quality of air, water & land:
(d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:
(e) Rehabilitation on plan for quarries/borrow areas:
(f) Green belt plan:
(g) Compensatory afforestation plan:
4. Climate and Air Quality:
(a) Windrose at site;
(b) Max./Min./Mean annual temperature
(c) Frequency of inversion:
(d) Frequency of cyclones|tornadoes|cloud burst :
(e) Ambient air quality data:
(f) Nature & concentration of emission of SPM, Gas (Co, Co₂, NO_x, CH₄ etc.) from the project :
5. Water balance :
(a) Water balance at site :
(b) Lean season water availability:
Water Requirement :
(c) Source to be tapped with competing users (River, lake, Ground, Public supply):
(d) Water quality :
(e) Changes observed in quality and quantity of ground water in the last 15 years and present charging & extraction details:
(f) (i) Quantum of waste water to be released with treatment details :
(ii) Quantum of quality of water in the receiving body before and after disposal of solid wastes:
(iii) Quantum of waste water to be released on land and type of land :

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भारत का राजपत्र : प्रसाधारण

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- (g) (i) Details of reservoir water quality with necessary Catchment Treatment Plan ;
- (ii) Command Area Development Plan ;

project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant with name and full address.

6. Solid wastes :

Date.
Place:

- (a) Nature and quantity of solid wastes generated.
- (b) Solid waste disposal method:

Given under the seal of Organisation on behalf of whom the applicant is signing.

7. Noise and Vibrations:

- (a) Sources of noise and Vibrations ;
- (b) Ambient noise level:
- (c) Noise and Vibration control measures proposed ;
- (d) Subsidence problem if any with control measures:

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

SCHEDULE III

[See sub-para III(a) of Para 3]

COMPOSITION OF THE EXPERT COMMITTEES FOR ENVIRONMENTAL IMPACT ASSESSMENT

8. Power requirement indicating source of supply : Complete environmental details to be furnished separately, if captive power unit proposed:

1. The evaluation and assessment of development projects at the Central or State level will be undertaken by Experts Committees consisting of experts in each discipline constituted as under:

9. Peak labour force to be deployed giving details of:

- Endemic health problems in the area due to waste water/air/soil borne diseases:
- Health care system existing and proposal :

- (i) Eco-System Management
- (ii) Air/Water Pollution Control
- (iii) Water Resource Management
- (iv) Flora/Fauna conservation and management
- (v) Land Use Planning
- (vi) Social Sciences/Rehabilitation
- (vii) Project Appraisal
- (viii) Ecology

10. (a) Number of village and population to be displaced :

(b) Rehabilitation Master Plan :

- (ix) Environmental Health
- (x) Subject Area Specialists
- (xi) Representatives of NGOs/persons concerned with environmental issues.

11. Risk assessment report and Diaster Management Plan:

- 12. (a) Environmental Impact Assessment } Report
- (b) Environment Management Plan: } prepared as per
- (c) Detailed Feasibility Report : } guidelines of
- (d) Duly filled in questionnaire } time to time

2. The Chairman will be outstanding and experienced ecologist or environmentalist or technical professional or wide managerial experience in the relevant development sector.

3. The representative of Impacts Assessment Agency/Central/State will act as a Member-Secretary.

4. Chairman and Members will serve in their individual capacities except those specifically nominated as representatives.

5. The Membership of a Committee shall not exceed 15.

13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are true to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the

GOVERNMENT OF TAMIL NADU

ABSTRACT



Forests - Declaration of Vedanthangal Lake, Madurantthagan Taluk, Kancheepuram District as Birds Sanctuary - Notification under Section 26 A(1) of the Wildlife (Protection) Act, 1972 - Orders-Issued.

ENVIRONMENT AND FORESTS (FR.V(1)) DEPARTMENT

G.O.Ms.No.199

Dated: 3.7.1998.

Read :

1. G.O.Ms.No.67, Environment and Forests Department, dated 13.3.96.
2. From the Collector, Kancheepuram District Lr.No.153613/91 FSO, dated 21.5.97.
3. From the Chief Conservator of Forests (Wildlife) and Chief Wildlife No.3137/91 D, dated 5.6.97.

ORDER :

In its orders first read above, the Government have notified its intention to constitute the lake area measuring an extent of 73.06 acres in S.No.220 5 kms. surrounding the lake in Vedanthangal Village, Madurantthagan Taluk, Kancheepuram District, as a Birds Sanctuary under Section 13 (1) of the Wildlife (Protection) Act, 1972. The notification was published in the Tamil Nadu Government Gazette No.13, Part-II Section 2, dated 3.4.1996 in English and in the District Gazette July 1996 of Kancheepuram District, in Tamil Nadu.

2. After observing the desiderata prescribed in Sections 19-25 of the Wildlife (Protection) Act, 1972, the Collector of Kancheepuram District and the Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden in their letters second and third read above respectively have stated that no claims and objection have been received for the constitution of the said area as Birds Sanctuary and that the final notifications may be issued under Section 26 (A)(i) of the Wildlife (Protection) Act, 1972 for declaring the said area as a Birds Sanctuary.

3. The Government, after careful consideration, accept the proposals of the Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden sent in his letter second read above and direct that the lake area in S.No.220 measuring an extent of 73.06 acre and 5 kms. surrounding the said lake in Vedanthangal Village, Madurantthagan Taluk, Kancheepuram District, by reason of the ecological, fauna, flora, geomorphological and zoological associations and importance, be constituted as a Birds Sanctuary for the purpose of protection, propagation and development of wildlife and its environment under Section 26 A(i) of the Wildlife (Protection) Act, 1972.

p.t.o.

-11-

: 2 :

4. The Notification appended to this Order shall be published both in English and in Tamil in the next issue of Tamil Nadu Government Gazette and in Tamil in the District Gazette of Kancheepuram District.

5. The Tamil Development and Culture Department is requested to send immediately a Tamil translation of the Notification to the Works Manager, Government Central Press, Chennai for publication in the Tamil Nadu Government Gazette and in the District Gazette of Kancheepuram District.

6. The Works Manager, Government Central Press, Chennai is requested to send twenty copies of each (in English and in Tamil) of the Notifications to the Principal Chief Conservator of Forests, Chennai-15, Chief Conservator of Forests (Wildlife), and Chief Wildlife Warden, Chennai-15, Government in Environment and Forests Department and to the Collector of Kancheepuram District, as soon as the Notification is published.

(BY ORDER OF THE GOVERNOR)

K.S. SRIPATHI
SECRETARY TO GOVERNMENT

The Works Manager, Government Central Press, Chennai-79.
The Director of Stationery and Printing, Chennai-2.
The Principal Chief Conservator of Forests, Chennai-15.
The Chief Wildlife Warden, Chennai-15.
The Collector of Kancheepuram District.
The Tamil Development and Culture Department, Chennai-9.

Copy to:

The Senior PA to the Hon'ble Minister (Forests & Printing), Chennai-9.
The Secretary to Government of India, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi-3.
The Law Department, Chennai-9.
The Revenue Department, Chennai-9.
The Senior Personal Assistant to the Hon'ble Minister for Revenue, Chennai-9.
The Senior Personal Assistant to the Hon'ble Minister for Public Works, Chennai-9.

FORWARDED/BY ORDER

SECTION OFFICER

(64)

: 2 :

THE SCHEDULE

- (1) Name of the district : Kancheepuram
 (2) Name of the forest division : Chengalpattu
 (3) Name of the Taluk : Madurantagam
 (4) Number and Name of the village : 27, Vedanthangal
 (5) S.F. Number : 220
 (6) Name of the sanctuary : Vedanthangal Lake Birds Sanctuary
 (7) Area of the sanctuary : 73.06 acres or 29.51.6 Hectares and surroundings five kilometres around the lake.

BOUNDARIES

North:- It starts from the trifunction of S.F.No.215, 213 and 220 of Vedanthangal Village.. Thence it runs towards east along the northern boundary of SF Nos.213,234,232,231, 228, 229 and 271.

East :- Thence it runs towards the south along the eastern boundary of S.F.Nos.274, 227 and 226.

South :- Thence it runs north-west along the southern boundary of S.F.Nos.138, 152, 153 and 178 western boundary of S.F.Nos.184 and 218.

West :- Thence it runs towards north along the western boundary of S.F.Nos.213 and 215 until it meets the starting point.

K.S. SRIPATHI
 SECRETARY TO GOVERNMENT

/ True Copy /

[Handwritten Signature]
 11.7.22

ENVIRONMENT AND FORESTS DEPARTMENTAPPENDIX
NOTIFICATION

WHEREAS the area specified in the schedule below is not an
comprised with the forest of the territorial matters.

AND WHEREAS the Government of Tamil Nadu considered that the
specified in the schedule below is of adequate ecological and
significance for the purpose of protecting birds and their
habitat.

AND WHEREAS in the Notification issued under sub section (1)
section 18 of the Wildlife (Protection) Act, 1972 (Central Act
1972), the Government of Tamil Nadu declared the intention
to constitute the area specified in the schedule to be a Sanctuary
called the Vedanthangal Lake Birds Sanctuary and the same has been
published in the Environment and Forests (FR.V) Department.
Notification No.II(2)/EF/790/96, at page 218 of Part-II Section-2
of the Tamil Nadu Government Gazette, dated the 3rd April, 1996.

AND WHEREAS, the Collector, Kancheepuran District have
published a proclamation under Section 21 of the said Act, in and
around the village and in the Government Offices of the area
comprised therein requiring any person, claiming any right mentioned
Section 19 of the said Act within two months from the date of
proclamation and preferred within the time specified above.

NOW, THEREFORE, in exercise of the powers conferred by
sub section (1) of section 26-A of the Wildlife (Protection)
Act, 1972 (Central Act 53 of 1972), the Governor of Tamil Nadu
reby declares that the area specified in the schedule below
shall be a sanctuary called the 'Vedanthangal Lake Birds Sanctuary'
with effect from and from the date of publication of this

**MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION**

New Delhi, the 14th September, 2006

S.O. 1533(E).—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1324(E), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form I annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form I and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

1. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form I by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity

requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form I/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form I. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form I, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
 - (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
 - (d) all Building /Construction projects/Area Development projects and Townships (item 8).
 - (e) all Category 'B2' projects and activities.
 - (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
 - (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
 - (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.
 - (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
 - (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use

other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form 1 and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence

necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant - within the validity period, together with an updated Form I, and Supplementary Form IA, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity	Category with threshold limit		Conditions if any	
	A	B		
1	Mining, extraction of natural resources and power generation (for a specified production capacity)			
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	≥ 50 ha. of mining lease area Asbestos mining irrespective of mining area	<50 ha ≥ 5 ha .of mining lease area.	General Condition shall apply <u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	General Condition shall apply
1(d)	Thermal Power Plants	≥ 500 MW (coal/lignite/naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels -)	< 500 MW (coal/lignite/naphtha & gas based); <50 MW ≥ 5MW (Pet coke ,diesel and all other fuels)	General Condition shall apply

692115/2022/IA I

[भाग II-खण्ड 3(ii)].

भारत का राजपत्र : असाधारण

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(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes/annum	Sponge iron manufacturing < 200 TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units $< 20,000$ tonnes/annum ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

692115/2022/IA_I

[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

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4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

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(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/ non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

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(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

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(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	Physical Infrastructure including Environmental Services			
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

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(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA, of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	** All projects under Item 8(b) shall be appraised as Category B I

Note:-

General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

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R. CHANDRAMOHAN, J. Secy.

APPENDIX I

(See paragraph - 6)

FORM I

(I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

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Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc..)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		

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1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		

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2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material - stone, aggregates, and / soil (expected source - MT)		
2.5	Forests and timber (source - MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		

4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

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5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

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9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting, utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

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2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built-up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (discharge flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout)

		<ul style="list-style-type: none"> • Size or magnitude of operation (incl. Associated activities required by or for the project • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure
3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative

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6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled. • Other tangible benefits
9.	Environmental Benefit Analysis Cost	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A
(See paragraph 7).

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member -Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX -V (See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -
 - Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
 - A copy of the video tape or CD of the public hearing proceedings
 - A copy of final layout plan (20 copies)
 - A copy of the project feasibility report (1 copy)
2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC

/SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**
- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 1st December, 2009

S.O. 3067(E).— Whereas, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment notification, 2006 issued vide no. S.O. 1533 (E), dated the 14th September, 2006, was published under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide number S.O. 195 (E), dated the 19th January, 2009, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of 60 days from the date of publication of the said notification in the Gazette of India;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification, -

I in para 3, for sub-para (7), the following shall be substituted, namely:—

“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and a copy thereof sent to MoEF.”

II in para 4, in sub-para (iii), for the words and letters “In the absence of a duly constituted SEIAA or SEAC, a Category ‘B’ project shall be treated as a Category ‘A’ project”, the words and letters “In the absence of a duly constituted SEIAA or SEAC, a Category ‘B’ project shall be considered at the Central Level as a Category ‘B’ project” shall be substituted.

III in para 7(i), in sub-para III relating to Stage (3) - Public Consultation, in clause (i),—

(i) after item (c), the following item shall be inserted, namely:—

"(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";

(ii) for item (d), the following item shall be substituted, namely:—

"(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."

IV In para 10 relating to Post Environmental Clearance Monitoring,-

(a) the existing sub-para (i) shall be renumbered as sub-para (ii) and before sub-para (ii) as so re-numbered, the following sub-para shall be inserted namely;

"(i) (a) In respect of Category 'A' projects, it shall be mandatory for the project proponent to make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently. (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of MoEF website where it is displayed. (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Government portal. (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.";

(b) existing sub-para (ii) shall be renumbered as sub-para (iii).

V in the Schedule,—

(i) for item 1(a) and the entries relating thereto, the following item and entries shall be substituted, namely:—

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(1)	(2)	(3)	(4)	(5)
"1(a)	(i) Mining minerals. of	<p>≥50 ha of mining lease area in respect of non-coal mine lease.</p> <p>>150 ha of mining lease area in respect of coal mine lease.</p> <p>Asbestos mining irrespective of mining area.</p>	<p><50 ha ≥5 ha of mining lease area in respect of non-coal mine lease.</p> <p>≤150 ha ≥5 ha of mining lease area in respect of coal mine lease.</p>	<p>General Condition shall apply.</p> <p>Note: Mineral prospecting is exempted.”;</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks/ sanctuaries/ coral reefs, ecologically sensitive areas.	All projects.		

(ii) against item 1(c), for the entries in column (5), the following entries shall be substituted, namely:—

“General Condition shall apply.

Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category 'B' Projects.”;

(iii) against item 1(d),—

(a) in column (3), for the entries, the following entries shall be substituted, namely—

- “≥ 500 MW (coal/lignite/naphtha and gas based);
- ≥ 50 MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass);

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≥ 20 MW (based on biomass or non hazardous municipal solid waste as fuel).”;

(b) in column (4), for the entries, the following entries shall be substituted, namely:—

“<500MW (coal/lignite/naphtha and gas based);
<50 MW ≥ 5 MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass);
<20MW > 15MW (based on biomass or non hazardous municipal solid waste as fuel).”;

(c) in column (5), for the entries, the following entries shall be substituted, namely:—

“General Condition shall apply.

Note:

- (i) Power plants up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt.
- (ii) Power plants up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt.
- (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.”;

(iv) against item 3(a), in column (5), for the entries, the following entries shall be substituted, namely:—

“General condition shall apply.

Note:

- (i) The recycling industrial units registered under the HSM Rules, are exempted.
- (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electric arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance.
- (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.”.

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- (v) against item 4(b), in column (5), for the entry, the following entry shall be substituted, namely:—**

“General conditions shall apply.”;

- (vi) against item 4(d),—**

- (a) in column (4), for the entry, the following entry shall be substituted, namely:—**

- “(i) All projects irrespective of the size, if it is located in a Notified Industrial Area/Estate.
(ii) < 300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate.”;

- (b) in column (5), for the entry, the following entry shall be substituted, namely:—**

“General as well as specific conditions shall apply.

No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempt from the notification.”;

- (vii) against item 4(f), in column (5), for the existing entry, the following entry shall be substituted, namely:—**

“General as well as specific conditions shall apply.”;

- (viii) against item 5(a),—**

- (a) in column (3), for the existing entry, the following entry shall be substituted, namely:—**

“All projects except Single Super Phosphate.”;

- (b) in column (4), for the entry, the following entry shall be substituted, namely:—**

“Single Super Phosphate.”;

- (ix) against item 5(e), in column (5), for the existing entry, the following entry shall be substituted, namely:—

"General as well as specific conditions shall apply.";

- (x) against item 5(f), in column (5), for the existing entry, the following entry shall be substituted, namely:—

"General and specific conditions shall apply." ;

- (xi) item 5(k) and the entries relating thereto shall be omitted;

- (xii) against item 7(a),—

- (a) in column (3), for the entry, the following entry shall be substituted, namely:—

"All projects including airstrips, which are for commercial use.";

- (b) in column (5), for the entry, the following entry shall be substituted, namely:—

"Note:

Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted.";

- (xiii) against item 7(c), in column (5), for the entry, the following entry shall be substituted, namely:—

"General as well as specific conditions shall apply.

Note:

1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance.
2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mtr. and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be.";

(xiv) against item 7(e),—

(a) in column (2), for the entry, the following entry shall be substituted, namely:—

“Ports, harbours, break waters, dredging.”

(b) in column (5), for the entry, the following entry shall be substituted, namely:—

“General Condition shall apply.

Note:

1. Capital dredging inside and outside the ports or harbors and channels are included;
2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained.”;

(xv) against item 7(f),

(a) in column (4), for the entry, the following entry shall be substituted namely:-

- “(i) All State Highway Projects; and
- (ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas.”;

(b) in column (5) for the existing entry, the following entry shall be substituted, namely:-

“General Condition shall apply.

Note:

Highways include expressways.”;

(xvi) against item 7(g),—

(a) in column (3), for the entry, the following entry shall be substituted, namely:—

- "(i) All projects located at altitude of 1,000 mtr. and above.
- (ii) All projects located in notified ecologically sensitive areas.";

(b) in column (4), for the entry, the following entry shall be substituted, namely:—

"All projects except those covered in column (3).";

(xvii) after the Schedule, in the 'Note', for sub-heading relating to 'General Condition (GC)', the following shall be substituted, namely:—

"General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 km from the boundary of: (i) Protected areas notified under the Wildlife (Protection) Act, 1972; (ii) Critically polluted areas as identified by the Central Pollution Control Board from time to time; (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

VI in the Appendix I, in Form I,—

(a) for item (I) relating to the Basic Information, the following shall be substituted, namely:—

"(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in the schedule	

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3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If yes, please specify.	
8.	Does it attract the specific condition? If yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence :	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
Fax No.		
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3. ";
17.	Interlinked Projects	
18.	Whether separate application of interlinked project has been submitted?	
19.	If yes, date of submission	
20.	If no, reason	

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21.	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/relating to the site?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(b) the following shall be inserted at the end, namely:—

"I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost.

Date: _____
Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent / Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the

- recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being an authorized signatory for the specific project."

VII for Appendix IV, the following shall be substituted, namely:—

**"APPENDIX IV
(See paragraph 7)**

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District-wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and **in the official language of the state/local language**, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/**District collector/Deputy commissioner/s**
- (b) Zila Parishad or Municipal Corporation **or Panchayats Union**

- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned/**Development authorities**
- (e) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7 (seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in **one** major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30 (thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District

Magistrate/**District Collector/Deputy Commissioner** and notified afresh as per procedure under 3.1 above.

4.0 **Supervision and Presiding over the Hearing:**

4.1 The District Magistrate / District Collector / Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 **Videography**

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 **Proceedings**

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the **local/vernacular** language and the agreed minutes shall be signed by the District Magistrate/**District Collector/Deputy Commissioner** or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate / **District collector / Deputy Commissioner**, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings, may be sent directly to the concerned regulatory authorities and the applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of forty five days from date of receipt of the request letter from the applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within eight days of the completion of the public hearing. ***Simultaneously, a copy will also be provided to the project proponent.*** The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns."

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45 (forty five) days, the Central government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this Notification."

VIII in Appendix V, for para 3, the following para shall be substituted, namely:—

"3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

[No. J-11013/56/2004-IA. II(I)]

G. K. PANDEY, Advisor

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E), dated the 11th October, 2007.

692115/2022/IA_I

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99


सत्यमेव जयते

भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1331]

नई दिल्ली, बुधवार, जून 25, 2014/आषाढ 4, 1936

No. 1331]

NEW DELHI, WEDNESDAY, JUNE 25, 2014/ASADHA 4, 1936

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 25 जून, 2014

का.आ. 1598(अ).—भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 का और संशोधन करने के लिए निम्नलिखित प्रारूप, जिसका केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के खंड (v) के साथ पठित उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जारी करने का प्रस्ताव करती है, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार जनसाधारण की जानकारी के लिए, जिनके उसके द्वारा प्रभावित होने की संभावना है, प्रकाशित किया जाता है ; और सूचना दी जाती है कि उक्त प्रारूप अधिसूचना पर, उस तारीख से, जिसको भारत के राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, जनसाधारण को उपलब्ध करा दी जाती हैं, साठ दिन की अवधि की समाप्ति पर या उसके पश्चात् विचार किया जाएगा:-

ऐसा कोई व्यक्ति, जो प्रारूप अधिसूचना में अंतर्विष्ट प्रस्तावों पर कोई आक्षेप या सुझाव देने में हितबद्ध है, इस प्रकार विनिर्दिष्ट अवधि के भीतर, केंद्रीय सरकार द्वारा विचार किए जाने के लिए, आक्षेप या सुझाव सचिव, पर्यावरण और वन मंत्रालय, पर्यावरण भवन, सीजीओ काम्प्लेक्स, लोदी रोड, नई दिल्ली-110003 या ई-मेल पते: satish.garkoti@nic.in पर लिखित रूप में भेज सकेगा ।

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

प्रारूप अधिसूचना

उक्त अधिसूचना की अनुसूची में,-

- (i) मद 1(ग) में स्तंभ (2), स्तंभ (3), स्तंभ (4) और स्तंभ (5) में की प्रविष्टियों के पश्चात् निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात् :-

"1(ग)	(iii) बृहत पेयजल आपूर्ति परियोजना जैसी गैर सिंचाई परियोजनाएं ।	(iii) $\geq 5,000$ है. जलमग्न क्षेत्र	(iii) $< 5,000$ है. जलमग्न क्षेत्र	साधारण शर्त लागू होगी
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- (ii) ईंधन के रूप में गैर परिसंकटमय नगर पालिक ठोस अपशिष्ट पर आधारित तापीय विद्युत संयंत्रों से संबंधित मद 1(घ) में स्तंभ (3) और स्तंभ (4) में की प्रविष्टियों के पश्चात् निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

(i) स्तंभ (3).-

" ≥ 15 मे.वा."

(ii) स्तंभ (4).-

"< 15 मे.वा."

[फा. सं. जे- 11013/12/2013-आईए.II(1)(भाग)]

अजय त्यागी, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007, का.आ. 3067(अ), तारीख 1 दिसंबर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2559(अ), तारीख 22 अगस्त, 2013, का.आ. 2731(अ), तारीख 9 सितंबर, 2013, का.आ. 562(अ); तारीख 26 फरवरी, 2014 और का.आ. 637(अ), तारीख 28 फरवरी, 2014 द्वारा संशोधित किए गए ।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 25th June, 2014

S.O. 1598(E).—The following draft of the notification, further to amend the notification of the Government of India in the Ministry of Environment and Forests number S.O.1533(E) dated the 14th September, 2006 which the Central Government proposes to issue in exercise of the powers conferred by Sub-section (1), read with clause (v) of Sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette of India containing this notification are made available to the Public;

692115/2022/IA_I

[भाग II-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

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Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi-110 003, or at e-mail address:- satish.garkoti@nic.in.

Draft Notification

In the said notification, in the Schedule.-

(i) in item 1(c), after the entries in columns (2), (3), (4) and (5), the following inserted, namely:-

1(c)	“(iii) Non-Irrigation projects such as large drinking water supply projects.	(iii) ≥ 5,000 ha submergence area	(iii) < 5,000 ha submergence of area	General Condition shall apply.”;
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(ii) in, item 1(d), for the entries in column (3) and column (4), relating to thermal power plants based on non-hazardous municipal solid waste as fuel, the following entries shall be substituted, namely.-

(i) In column(3).-
“≥ 15MW”

(ii) In column(4).-
“< 15MW”

[F. No. J-11013/12/2013-IA-II (1) (part)]

AJAY TYAGI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O.1737(E) dated the 11th October, 2007, S.O. 3067(E) dated the 1st December, 2009, S.O.695(E) dated the 4th April, 2011, S.O.2896(E) dated the 13th December, 2012, S.O.674(E) dated the 13th March, 2013, S.O.2559(E) dated the 22nd August, 2013, S.O. 2731(E) dated the 9th September, 2013, S.O. 562(E) dated the 26th February, 2014 and S.O.637(E) dated the 28th February, 2014.

अधिसूचना

नई दिल्ली, 25 जून, 2014

का.आ. 1599(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति देने के पश्चात्, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात्:-

I. उक्त अधिसूचना की अनुसूची में,-

692115/2022/IA_1

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

(i) मद 1(ग) और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:-

"1(ग)	(i) नदी घाटी परियोजनाएं (ii) सिंचाई परियोजनाएं	(i) ≥ 50 मे.वा. जल विद्युत उत्पादन (ii) $\geq 10,000$ हे० खेती योग्य प्रभावित क्षेत्र	(i) $< 50 \geq 25$ मे.वा. जल विद्युत उत्पादन (ii) $< 10,000$ हे० > 2000 हे० खेती योग्य प्रभावित क्षेत्र	साधारण शर्त लागू होगी टिप्पण :- एक से अधिक राज्य में आने वाली प्रवर्ग 'ख' नदी घाटी परियोजनाओं का मूल्यांकन केन्द्रीय सरकार स्तर पर किया जाएगा।";
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(ii) मद 1(घ) और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात्:-

"1(घ)	तापीय विद्युत संयंत्र	≥ 500 मे.वा. (कोयला/लिग्नाइट/नेपथा और गैस आधारित); ≥ 50 मे.वा. (जैव द्रव्यमान के सिवाय सभी अन्य ईंधन)। ≥ 20 मे.वा. (जिसमें गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट का ईंधन के रूप में उपयोग होता है)।	≥ 50 मे.वा. से < 500 मे.वा. (कोयला/लिग्नाइट/नेपथा और गैस आधारित) < 50 मे.वा. और ≥ 5 मे.वा. (जैव द्रव्यमान और गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट के सिवाय सभी अन्य ईंधन)। < 20 मे.वा. > 15 मे.वा. (जिसमें गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट का ईंधन के रूप में उपयोग होता है)। ≥ 15 मे.वा. जैव द्रव्यमान पर आधारित संयंत्र	साधारण शर्त लागू होगी टिप्पण :- (i) जैव द्रव्यमान या गैरपरिसंकटमय नगरपालिक ठोस अपशिष्ट जिसमें कोयला, लिग्नाइट/पेट्रोलियम उत्पाद पेट्रोलियम उत्पाद जैसे सहायक ईंधन का उपयोग होता है, पर आधारित 15 मे.वा. तक के तापीय विद्युत संयंत्रों को छूट प्राप्त है। (ii) किसी सहायक ईंधन के बगैर अपशिष्ट ताप बायलरों का उपयोग करने वाले तापीय विद्युत संयंत्र छूट प्राप्त हैं।";
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(iii) मद 2(ख) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"2(ख)	खनिज सज्जीकरण	≥ 0.5 मिलियन टी पी ए का उत्पादन	> 0.5 मिलियन टी पी ए का उत्पादन	साधारण शर्त लागू होगी (अनापत्ति प्रदान करने के लिए खनन प्रस्ताव का खनिज सज्जीकरण के साथ मूल्यांकन किया जाएगा)।";
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692115/2022/IA_I

[भाग II-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

5

(iv) मद 4(ख) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"4(ख)	(i) कोक भट्टी संयंत्र	≥ 2,50,000 टन/प्रतिवर्ष	< 2,50,000 और ≥ 2,50,000 टन/प्रतिवर्ष	साधारण शर्त लागू होगी।";
	(ii) कोलतार प्रसंस्करण इकाईयां	-	सभी परियोजनाएं	

(v) मद 4(घ) के स्तंभ (3) में की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

"उत्पादन क्षमता ≥ 300 यदि कोई इकाई अधिसूचित औद्योगिक क्षेत्र/संपदा के बाहर अवस्थित है।";

(vi) मद 4(च) के स्तंभ (2) में, की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

"त्वचा/खाल प्रसंस्करण जिसके अंतर्गत चर्म शोधन उद्योग भी है।";

(vii) मद 5(क) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(क)	रासायनिक उर्वरक	रासायनिक उर्वरकों के दानों के सिवाय सभी परियोजनाएं जिसके अंतर्गत H ₂ SO ₄ उत्पादन के साथ सभी एकल सुपर फोस्फेट परियोजनाएं भी हैं।	H ₂ SO ₄ उत्पादन और रासायनिक दानों के बगैर सभी एकल सुपर फोस्फेट परियोजनाएं	साधारण शर्त लागू होगी सुपर फॉस्फेट पाउडर के दाने बनाने को छूट दी गई है।";
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(viii) मद 5(ड) में :-

(क) स्तंभ (2) में की प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

"पेट्रोलियम उत्पाद और पेट्रो रसायन आधारित कार्बन ब्लैक तथा इलेक्ट्रोड ग्रेड ग्रेफाइट के उत्पादन का प्रसंस्करण (भंजन से भिन्न अन्य प्रसंस्करण तथा सुधार और जो परिसरों के भीतर समाविष्ट नहीं है)।";

(ख) स्तंभ (5) में की प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :-

"साधारण और विनिर्दिष्ट शर्त लागू होगी।

टिप्पण—बहुलक दानों से उत्पादों के विनिर्माण को छूट प्राप्त होगी।";

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

(ix) मद 5(च) और उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(च)	संश्लिष्ट कार्बनिक रसायन उद्योग (रंजक और रंजक मध्यक ; थोक ओषधि और ओषधि विनिमित्तियों को छोड़कर मध्यक ; संश्लिष्ट रबर मूल कार्बनिक रसायन और अन्य संश्लिष्ट कार्बनिक रसायन मध्यक)	स्तंभ (5) में यथापरिभाषित इकाइयों के अधिसूचित क्षेत्र/संपदा के बाहर अवस्थित ।	में लघु सिवाय औद्योगिक क्षेत्र/संपदा के बाहर अवस्थित ।	(i) अधिसूचित औद्योगिक क्षेत्र/संपदा के बाहर अवस्थित । (ii) स्तंभ (5) में यथापरिभाषित लघु इकाइयां ।	साधारण और विनिर्दिष्ट शर्त लागू होगी लघु इकाइयां : < 25m ³ /दिन जल खपत, < 25टीपीडी ईंधन खपत के साथ और जो परिसंकटमय रसायन का प्रबंधन, भंडारण और आयात नियम, 1989 के अनुसार एमएएच इकाइयों के प्रवर्ग में नहीं आती हैं ।";
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(x) मद 5(छ) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(छ)	आसवनी	(i) सभी शीरा आधारित आसवनी । (ii) गैर शीरा आधारित आसवनी \geq 60 कि.ली.दैनिक	गैर शीरा आधारित आसवनी- < 60 कि.ली.दैनिक	साधारण शर्त लागू होगी ।";
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(xi) मद 5(झ) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

"5(झ)	लुग्दी और कागज उद्योग	लुग्दी विनिर्माण तथा अपशिष्ट कागज से विनिर्माण के सिवाय लुग्दी तथा कागज विनिर्माण उद्योग ।	अपशिष्ट कागज से लुग्दी विनिर्माण तथा अपशिष्ट कागज लुग्दी और अन्य तैयार लुग्दी से कागज विनिर्माण ।	साधारण शर्त लागू होगी टिप्पण : रंजन, विरंजन और रंगाई के बगैर अपशिष्ट कागज लुग्दी और तैयार लुग्दी से कागज विनिर्माण को छूट प्राप्त है ।";
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II. अनुसूची के पश्चात्, साधारण शर्त से संबंधित टिप्पण में निम्नलिखित साधारण शर्त रखी जाएगी, अर्थात् :-

"साधारण शर्त (सा.श.) :

प्रवर्ग 'ख' विनिर्दिष्ट किसी परियोजना या क्रियाकलाप का केन्द्रीय स्तर पर प्रवर्ग 'क' के रूप में मूल्यांकन किया जाएगा, यदि वह पूर्ण रूप से या आंशिक रूप से : (i) वन्य जीव संरक्षण

अधिनियम, 1972 (1972 का 53) के अधीन संरक्षित क्षेत्रों की ; (ii) जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के अधीन गठित केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर पहचान किए गए गंभीर रूप से प्रदूषित क्षेत्रों की ; (iii) पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (2) के अधीन यथाअधिसूचित पारिस्थितिकी संवेदनशील क्षेत्रों की और (iv) अंतर राज्यिक सीमाओं और अंतराष्ट्रीय सीमाओं से पांच किलोमीटर की सीमाओं के भीतर अवस्थित है ;

परंतु 1(ग) में विनिर्दिष्ट नदी घाटी परियोजनाएं, मद 1(घ) में विनिर्दिष्ट तापीय विद्युत संयंत्र, मद 7(ग) विनिर्दिष्ट औद्योगिक संपदा/पार्क/क्षेत्र/निर्यात प्रसंस्करण जोन, विशेष आर्थिक जोन, जैव प्रौद्योगिकी पार्क, चमड़ा परिसर और मद 7(घ) में विनिर्दिष्ट सामान्य परिसंकटमय अपशिष्ट उपचार, भंडारण और निपटान सुविधाओं का मूल्यांकन केन्द्रीय स्तर पर किया जाएगा यदि वह 10 किलोमीटर के भीतर अवस्थित है ।

परंतु यह और कि उपरोक्त मद (i), मद (ii) और मद (iii) में वर्णित क्षेत्रों की, यथास्थिति, पांच किलोमीटर या दस किलोमीटर के भीतर कोई क्रियाकलाप न होने की दशा में अंतर राज्यिक सीमाओं की, यथास्थिति, पांच किलोमीटर या दस किलोमीटर की दूरी से संबंधित अपेक्षा को क्रमशः सामान्य सीमाओं वाले राज्यों या संघ राज्यक्षेत्रों की बीच करार द्वारा कम या पूर्ण रूप से समाप्त किया जा सकता है ।"

[फा. सं. जे- 11013/12/2013-आईए.II(1)(भाग)]

अजय त्यागी, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007, का.आ. 3067(अ), तारीख 1 दिसंबर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2559(अ), तारीख 22 अगस्त, 2013, का.आ. 2731(अ), तारीख 9 सितंबर, 2013, का.आ. 562(अ), तारीख 26 फरवरी, 2014 और का.आ. 637(अ), तारीख 28 फरवरी, 2014 द्वारा संशोधित किए गए ।

NOTIFICATION

New Delhi, the 25th June, 2014

S.O. 1599(E).—In exercise of the powers conferred by Sub-section (1) and clause (v) of Sub-section (2) of Section 3 of the Environment (Protection) Act, 1986(29 of 1986) read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rule, in public interest, namely:-

I. In the said notification, in the Schedule,-

- (i) for item 1(c) and the entries relating thereto, the following item and entries shall be substituted, namely:-

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"1(c)	(i) River Valley projects	(i) ≥ 50 MW hydroelectric power generation;	(i) ≤ 50 MW ≥ 25 hydroelectric power generation;	General condition shall apply. Note:- Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level..";
	(ii) Irrigation projects	(ii) $\geq 10,000$ ha. of culturable command area.	(ii) $< 10,000$ ha. > 2000 ha. of culturable command area.	

(ii) for item 1(d) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"1(d)	Thermal Power Plants	≥ 500 MW (coal/lignite/naphta and gas based);	≥ 50 MW to < 500 MW (coal/lignite/ naphta and gas based);	General condition shall apply Note:- (i) Thermal Power plants up to 15 MW based on biomass or non hazardous municipal solid waste using auxiliary fuel such as coal, lignite/ petroleum products upto 15% are exempt. (ii) Thermal power plants using waste heat boilers without any auxiliary fuel are exempt.;
		≥ 50 MW (all other fuels except biomass).	< 50 MW and ≥ 5 MW (all other fuels except biomass and municipal solid non hazardous waste).	
		≥ 20 MW (using municipal solid non hazardous waste, as fuel).	< 20 MW > 15 MW (using municipal solid non hazardous waste, as fuel). ≥ 15 MW plants based on biomass fuel.	

(iii) for item 2(b) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"2 (b)	Mineral beneficiation	≥ 0.5 million TPA throughput	< 0.5 million TPA throughput	General condition shall apply (Mining proposal with mineral beneficiation shall be appraised together for grant of clearance).";
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(iv) for Item 4(b) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"4(b)	(i)Coke oven plants	$\geq 2,50,000$ tonnes/annum	$< 2,50,000$ and $\geq 25,000$ tonnes/annum	General condition shall apply.;"
	(ii) Coaltar processing units		All projects	

(v) in item 4(d), in column (3), for the entry, the following entry shall be substituted, namely:-

" ≥ 300 TPD production capacity if a unit located outside the notified industrial area/ estate.;"

(vi) in item 4(f), in column (2), for the entry, the following entry shall be substituted, namely:-

"Skin/hide processing including tanning industry.;"

(vii) for item 5(a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

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[भाग II-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

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"5(a)	Chemical fertilizers	All projects including all single super phosphate with H ₂ SO ₄ production except granulation of chemical fertilizers.	All Single Super Phosphate without H ₂ SO ₄ production and granulation of chemical fertilizers.	General condition shall apply. Granulation of single super phosphate powder is exempt.";
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(viii) in item 5(e):-

(a) in column (2), for the entry, the following entry shall be substituted, namely:-

"Petroleum products and petrochemical based processing such as production of carbon black and electrode grade graphite (processes other than cracking and reformation and not covered under the complexes).";

(b) in column (5), for the entry, the following entry shall be substituted, namely:-

"General as well as specific condition shall apply.

Note- Manufacturing of products from polymer granules is exempt.";

(ix) for item 5(f) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(f)	Synthetic organic chemicals and dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located outside the notified industrial area/ estate except small units as defined in column (5).	(i) Located in a notified industrial area/ estate. (ii) Small units as defined in column (5).	General as well as specific condition shall apply. Small units: with water consumption <25m ³ /day, fuel consumption <25TPD and not covered in the category of MAH units as per the Management, Storage and Import of Hazardous Chemical Rules, 1989.";
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(x) for item 5(g) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(g)	Distilleries	(i) All Molasses based distilleries (ii) Non-molasses based distilleries ≥ 60KLD	Non-molasses based distilleries - <60 KLD	General condition shall apply.";
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(xi) for item 5(i) and the entries relating thereto, the following item and entries shall be substituted, namely:-

"5(i)	Pulp and paper industry	Pulp manufacturing and Pulp and Paper manufacturing industry except from waste paper.	Pulp manufacturing from waste paper and paper manufacturing from waste paper pulp and other ready pulp.	General condition shall apply Note: Paper manufacturing from waste paper pulp and ready pulp without deinking, bleaching and colouring is exempt.";
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II. After the Schedule, in the Note relating to General Condition(GC), the following General Condition shall be substituted, namely:-
General Condition(GC):

Any project or activity specified in category 'B' will be appraised at the Central level as Category 'A', if located in whole or in part within 5 km. from the boundary of : (i) Protected areas notified under the Wildlife (Protection) Act, 1972 (53 of 1972); (ii) Critically polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time; (iii) Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and (iv) inter-State boundaries and international boundaries; provided that for River Valley Projects specified in item 1(c), Thermal Power Plants specified in item 1(d), Industrial estates/parks/complexes/areas, export processing zones (EPZs), Special Economic Zones (SEZs), biotech parks, leather complexes specified in item 7(c) and common hazardous waste treatment, storage and disposal facilities (TSDFs) specified in item 7(d), the appraisal shall be made at Central level even if located within 10km.

Provided further that the requirement regarding distance of 5 km or 10 km, as the case may be, of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or the Union Territories sharing the common boundary in case the activity does not fall within 5km or 10 km, as the case may be of the areas mentioned at item (i), (ii) and (iii) above."

[F. No. J-11013/12/2013-IA-II (1) (part)]

AJAY TYAGI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E) dated the 11th October, 2007, S.O. 3067(E) dated the 1st December, 2009, S.O. 695(E) dated the 4th April, 2011, S.O. 2896(E) dated the 13th December, 2012, S.O. 674(E) dated the 13th March, 2013, S.O. 2559(E) dated the 22nd August, 2013, S.O. 2731(E) dated the 9th September, 2013, S.O. 562(E) dated the 26th February, 2014 and S.O. 637(E) dated the 28th February, 2014.

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REGD. NO. D. L.-33004/99



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-28032020-218947
CG-DL-E-28032020-218947

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1087]

नई दिल्ली, शुक्रवार, मार्च 27, 2020/चैत्र 7, 1942

No. 1087]

NEW DELHI, FRIDAY, MARCH 27, 2020/CHAITRA 7, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 मार्च, 2020

का.आ.1223(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम 1986 की धारा (3) की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण और वन मंत्रालय में परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरण अनापत्ति आज्ञापक बनाते हुए का. आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा पर्यावरणीय समाघात निर्धारण अधिसूचना, 2006 प्रकाशित किया है;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, थोक औषधियों और मध्यवर्तियों के बाबत परियोजनाओं या क्रियाकलापों के लिए पूर्व पर्यावरणीय अनापत्ति में तेजी लाने के लिए आवश्यक समझता है। नोवेल कोरोना वायरस (कोविड -19) के प्रकोप को कम करने के लिए व्यापक और मजबूत प्रणाली के एक भाग के रूप में, नोवेल कोरोना वायरस (कोविड -19) के समाघात को कम करने के लिए औषधि की उपलब्धता या उत्पादन को सुनिश्चित किया जाना है। मंत्रालय ने यह आवश्यक समझा है कि नोवेल कोरोना वायरस (कोविड -19) जैसी बीमारियों का पता लगाने के लिए थोक औषधियों और मध्यवर्तियों की बाबत विनिर्मित सभी परियोजनाओं या क्रियाकलापों और इसी तरह के लक्षणों वाले रोगों को 30 सितंबर, 2020 तक की अवधि के लिए 'बी2' के रूप में वर्गीकृत किया है।

अतः, अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा उसको प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में, नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन सूचना की अपेक्षा में अभिमुक्ति के पश्चात्, इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से 30 सितंबर, 2020 तक की अवधि के लिए भारत के

1622 GI/2020

(1)

राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना की अनुसूची में, स्तंभ (5) के मद 5 (च) के सामने उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

“30 सितंबर, 2020 तक प्राप्त एक्टिव फार्मास्युटिकल इन्ग्रेडिएंट्स (एपीआई) की बाबत परियोजनाओं या क्रियाकलापों के सभी प्रस्तावों को श्रेणी 'बी2' परियोजनाओं के रूप में निर्धारित किया जाएगा, परन्तु 30 सितंबर, 2020 के पश्चात् कोई पश्चात्पूर्ति संशोधन या उत्पाद मिश्रण में विस्तार या परिवर्तन उस समय तक प्रवृत्त उपबंधों के अनुसार माना जाएगा।”

[फा. सं. 19-21/2020 – आई ए. III]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना संख्या का. आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में प्रकाशित किया गया था और अधिसूचना संख्या का. आ. 751 (अ), तारीख 17 फरवरी, 2020 द्वारा अंतिम संशोधन किया गया था।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 27th March, 2020

S.O. 1223(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 vide number S.O.1533 (E), dated the 14th September, 2006, mandating prior environmental clearance for certain category of projects;

AND WHEREAS, the Ministry of Environment, Forest and Climate Change deems it necessary to expedite the prior Environmental Clearances to the projects or activities in respect of bulk drugs and intermediates. As a part of comprehensive and robust system to handle the Novel Corona Virus (COVID-19) outbreak, drug availability or production to reduce the impact of the Novel Corona Virus (COVID-19) are to be ensured. The Ministry deems it necessary that all projects or activities in respect of bulk drugs and intermediates manufactured for addressing ailments such as Novel Corona Virus (COVID-19) and those with similar symptoms are categorized as 'B2' for a period up to the 30th September 2020, as an interim measure.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the rules in public interest hereby makes the following further amendments in the said notification of the Government of India, in the erstwhile Ministry of Environment and Forests published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006, for a period up to 30th September 2020 from the date of publication of this notification in the official Gazette, namely:-

In the said notification, in the Schedule, against the item 5(f), in the column (5), after entries relating thereto the following entries shall be inserted, namely:-

“All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects, provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.”

[F.No. 19-21/2020-IA.III]

GEETA MENON, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and was last amended vide the notification number S.O. 751(E), dated the 17th February, 2020.

692115/2022/IA_I

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99


सत्यमेव जयते

भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-16072021-228338
CG-DL-E-16072021-228338

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 2653]
No. 2653]

नई दिल्ली, शुक्रवार, जुलाई 16, 2021/आषाढ़ 25, 1943
NEW DELHI, FRIDAY, JULY 16, 2021/ASHADHA 25, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 16 जुलाई, 2021

का.आ. 2859(अ).—केन्द्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन जारी की गई पर्यावरण समाघात निर्धारण अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा भूमि सुनिश्चित करने के सिवाय परियोजना प्रबंधन द्वारा भूमि के किसी संनिर्माण संकर्म या उसे तैयार करने के पूर्व उक्त अधिसूचना की अनुसूची में सूचीबद्ध नवीन परियोजनाओं या क्रियाकलापों के, यथास्थिति, विस्तारण या आधुनिकीकरण के कार्य और/या उत्पाद मिश्रण में परिवर्तन हेतु संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरण अनापत्ति की अपेक्षा को बाध्यकारी बनाया था ;

और कोविड - 19 महामारी को दृष्टिगत रखते हुए तथा औषधि विनिर्माण की अपेक्षा को त्वरित करने हेतु 'उक्त अधिसूचना' का संशोधन अधिसूचना सं. का.आ. 1223(अ), तारीख 27 मार्च, 2020 द्वारा किया गया जिसमें यह अधिसूचित किया गया कि 30 सितंबर, 2020 तक प्राप्त एक्टिव फार्मास्युटिकल इन्ट्रेडिण्ट्स (एपीआई) की बाबत परियोजनाओं या क्रियाकलापों के सभी प्रस्तावों को श्रेणी 'बी2' परियोजनाओं के रूप में निर्धारित किया जाएगा । तत्पश्चात् ऊपर वर्णित अवधि को अधिसूचना सं. का.आ. 3636(अ), तारीख 15 अक्टूबर, 2020 द्वारा छह मास के लिए 30 सितंबर, 2020 से 30 मार्च, 2021 तक बढ़ाया गया ;

और, कोविड-19 महामारी की दूसरी लहर फैलने को दृष्टिगत रखते हुए, केन्द्रीय सरकार को 30 मार्च, 2021 से आगे समय अवधि को और बढ़ाने के लिए अनुरोध प्राप्त हुए हैं क्योंकि औषधि विनिर्माण को त्वरित करने की निरंतर आवश्यकता है ;

और, केन्द्रीय सरकार, कोविड-19 महामारी की दूसरी लहर फैलने तथा औषधि विनिर्माण को त्वरित करने की निरंतर आवश्यकता को दृष्टिगत रखते हुए, एक और बारी प्रदान करना आवश्यक समझती है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना की अनुसूची में, स्तंभ (5) में मद 5(च) के सामने, तीसरे पैरा के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात् :-

“16 जुलाई, 2021 से 31 दिसंबर, 2021 तक प्राप्त एक्टिव फार्मास्युटिकल इन्ग्रेडिएंट्स (एपीआई) की बाबत परियोजनाओं या क्रियाकलापों के सभी प्रस्तावों को श्रेणी 'बी2' परियोजनाओं के रूप में निर्धारित किया जाएगा, परंतु 31 दिसंबर, 2021 के पश्चात् किसी उत्पाद मिश्रण में कोई पश्चात्कर्ती संशोधन या विस्तार या परिवर्तन उस समय प्रवृत्त उपबंधों के अनुसार माना जाएगा।”

[फा. सं. 22-25/2020-आईए-III]

डा. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना संख्या का.आ. 1533(अ), तारीख 14 सितम्बर, 2006 द्वारा प्रकाशित की गई और उसका अंतिम संशोधन अधिसूचना संख्या का.आ. 2817(अ), तारीख 13 जुलाई, 2021 द्वारा किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th July, 2021

S.O. 2859(E).—Whereas, the Central Government, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 *vide* number S.O. 1533(E), dated the 14th September, 2006, (hereinafter referred to as the said notification) making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And Whereas, in view of the CoVID-19 pandemic and the requirement to expedite drug manufacturing the 'said notification' was amended *vide* notification no. S.O. 1223(E), dated 27th March, 2020 wherein it was notified that all proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to 30th September, 2020, shall be appraised as Category 'B2' projects. Subsequently, the above mentioned period was extended by six months from 30th September, 2020 to 30th March, 2021 *vide* notification no. S.O. 3636(E) dated 15th October, 2020;

And Whereas, in view of the outbreak of the second wave of COVID-19 pandemic, the Central Government has received requests for further extension of the time period beyond 30th March, 2021 as there is a continued requirement to expedite drug manufacturing;

And Whereas, the Central Government deems it necessary to provide another window in view of the second wave of COVID-19 pandemic and continued requirement of expeditious drug manufacturing;

Now, Therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, hereby makes following further amendments in the said notification, namely:-

In the said notification, in the Schedule, against item 5(f), in column (5), for the third paragraph the following paragraph shall be substituted, namely:-

692115/2022/IA_I

[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

3

“All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received from 16th July, 2021 to 31st December, 2021, shall be appraised, as Category ‘B2’ projects, provided that any subsequent amendment or expansion or change in product mix, after the 31st December, 2021, shall be considered as per the provisions in force at that time.”

[F. No. 22-25/2020-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533(E), dated the 14th September, 2006 and was last amended *vide* the notification number S.O. 2817(E), dated the 13th July, 2021.

F.No.J-11013/41/2006-IA-II (I)
Government of India
Ministry of Environment and Forest
IA Division

Paryavaran Bhawan, CGO Complex
Lodi Road, New Delhi-110 003

Dated the November 21, 2006

CIRCULAR

Subject: EIA Notification dated 14th September, 2006 - Interim Operational Guidelines till 13th September, 2007 in respect of Categories of Projects which were not in EIA Notification, 1994.

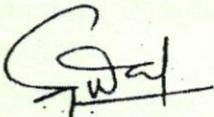
Pursuant to the new Environment Impact Assessment Notification of 14th September 2006 (EIA 2006) replacing the EIA Notification of 27th January 1994 and its various amendments (EIA 1994) and in terms of the provisions of Para 12 of EIA 2006, the Ministry had earlier issued Interim Operational Guidelines on 13th October 2006. Further to these guidelines, the following guidelines are issued for the Categories of Projects, which did not require EIA Clearance under EIA Notification, 1994 and now require the same under EIA Notification, 2006:

- i. No NOC from the State Government/SPCB is required for Environmental Clearance Process. Consent to Establish (NOC) and prior Environmental Clearance are separate legal requirements, any project proponent has to fulfill. NOCs required under Water and Air Acts are mandatory requirement under those Acts and will have to be taken as required and do not require to be linked to environmental clearance.
- ii. Such projects for which NOCs issued before 14th September, 2006 will not be required to take Environmental Clearance under the EIA Notification, 2006.

Contd....

-2-

- iii. Applications received for NOC by the State Pollution Control Boards before 14th September 2006 may be considered as per provisions of the said Acts. However, they will have to obtain the environmental clearance from the relevant Authority by 30th June 2007, if the category requires EIA Clearance as per the new Notification. In such cases, the unit can meanwhile carry on with the commencement of their project activities. Projects not seeking clearance under EIA Notification, 2006 by 30th June 2007 will be treated as violation cases under Section 15 of Environment (Protection) Act, 1986.
- iv. Applications received for NOC after 14th September 2006 will have to obtain EIA Clearance from the relevant Authority before starting the project activities. Application for EC (TORs / Scoping) may be submitted simultaneously to the relevant Authority/ies.


(Sanchita Jindal)
Additional Director

To:

1. All State Environment Departments
2. All State Pollution Control Boards
3. All Officers of IA Division, MoEF
4. UT Administrations

Copy to:

1. PPS to Secretary (E&F)
2. PPS to AS (CC)
3. PPS to JS (CC-II)

F. No. J-11013/41/2006-IA-II (I)
Government of India
Ministry of Environment and Forest
IA Division

Paryavaran Bhawan, CGO Complex
Lodi Road, New Delhi-110 003
Dated the December 14, 2006

CIRCULAR

Subject: **EIA Notification dated 14th September, 2006 - Clarification regarding EIA Clearance for Change in Product-Mix.**

Pursuant to the new Environment Impact Assessment Notification of 14th September 2006 (EIA 2006) replacing the EIA Notification of 27th January 1994 and its various amendments (EIA 1994) and in terms of the provisions of Para 12 of EIA 2006, the Ministry had earlier issued Interim Operational Guidelines on 13th October 2006. Further to these Guidelines, the following clarification is issued for Environment Clearance for the category of products involving change in Product-Mix.

- (i) In cases of change in Product -Mix, changes in the quantities or numbers of products may be allowed without prior Environmental Clearance by the concerned State Pollution Control Board provided such changes in the quantities of products are in the same category and are within the previously granted overall total limits.
 - (ii) Projects involving modernization of the existing unit with increase in the total production capacity beyond the threshold limit specified in the Schedule to the Notification, through change in process or technology or change in the product mix or debottle-necking or a combination of these, involving increase in pollution load will obtain prior Environment Clearance from the concerned regulatory authority under the EIA Notification, 2006.
2. This issues with the approval of the Competent Authority.

**(Sanchita
Jindal)**

Additional Director

To:

1. All State Environment Departments
2. All State Pollution Control Boards
3. All Officers of IA Division, MoEF
4. UT Administrations

Copy to: (i) PPS to Secretary (E&F), (ii) PPS to AS (CC) and (iii) PPS to JS (CC-II)

**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-3 SECTOR)**

Dated: 14.03.2022

MINUTES OF THE 27th EXPERT APPRAISAL COMMITTEE (INDUSTRY-3 SECTOR) MEETING HELD ON MARCH 7-8, 2022

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 through Video Conferencing (VC)

Time: 10:30 AM onwards

DAY-1: MARCH 7, 2022 [MONDAY]

(i) Opening Remarks by the Chairman, EAC

Prof. (Dr.) A.B. Pandit, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Prof. Pandit also appreciated the efforts of the Ministry's Team (Industry 3 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'E' & Member Secretary, EAC appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 26th Meeting of the EAC (Industry-3 Sector) held during February 16-17, 2022 at MoEFCC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-3 Sector) members on the minutes of its **26th Meeting of the EAC (Industry-3 Sector) held during February 16-17, 2022** conducted through Video Conferencing (VC), and one request has been received for modifications, in the minutes of the project/activities, as below:

Correction in the minutes of the EAC meeting w.r.t. Amalgamation of Environmental Clearances and Expansion/Amendment of plants in existing GSFC Complex at Fertilizernagar, Vadodara, Gujarat by M/s Gujarat State Fertilizers & Chemicals Limited - Consideration of Environmental Clearance

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[Proposal No. IA/GJ/IND3/254550/2021; F. No. IA-J-11011/901/2007-IA-II(I)]

The instant EC proposal was recommended by the EAC in its 26th meeting held during February 16-17, 2022. The Minutes were uploaded on Parivesh Portal on 23.02.2022. Further, PP vide e-mail dated 26.02.2022 requested for correction/amendment in various specific conditions imposed by EAC. w.r.t. project title, fuel, fresh water requirement and compliance of existing EC conditions, as detailed below:

S. No.	Page No. of Minutes	Specific Points	Information as per Minutes of Meeting	Details to be Corrected	Justification/ Remarks and deliberation of the EAC
1.	Page no. 64	Title of Project	Amalgamation of Environmental Clearances and Expansion/Amendment of existing Urea Plants, located at GSFC Complex at Fertilizernagar, Vadodara, Gujarat by M/s Gujarat State Fertilizers & Chemicals Limited - Consideration of Environmental Clearance	Amalgamation of Environmental Clearances and Expansion/Amendment of plants in existing GSFC Complex at Fertilizernagar, Vadodara, Gujarat by M/s Gujarat State Fertilizers & Chemicals Limited - Consideration of Environmental Clearance	PP mentioned that there is typographical error. EAC deliberated the issue and instructed the PP to read all the documents before submission on portal. The EAC found the request of PP in order and accepted it.
2.	Page no. 82	Para 2, line 4-5, "Deliberations by the EAC"	As committed by the PP the Committee suggested use Biomass Briquettes as a fuel.	Deletion of this point	As GSFC is using Natural Gas as fuel this point is not applicable to PP. EAC deliberated the issue and accepted the request of PP as it was found in order.
3.	Page no. 83	Condition no. (iv) of specific conditions	Total fresh water requirement shall not exceed 35732.45 KLD will be met from 4 no. of French wells sourced from Mahi River. Necessary permission obtained in this regard shall be	Total fresh water requirement shall not exceed 35732.45 KLD will be met from 4 no. of French wells sourced from Mahi River. Necessary permission obtained in this regard shall be	PP requested to consider revision of condition. Freshwater shall be reduced by reusing rooftop rainwater harvesting system

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S. No.	Page No. of Minutes	Specific Points	Information as per Minutes of Meeting	Details to be Corrected	Justification/ Remarks and deliberation of the EAC
			<p>renewed from time to time.</p> <p>The freshwater demand shall be reduced by 10% using rainwater harvesting system.</p>	<p>renewed from time to time.</p> <p>The freshwater demand shall be reduced by using roof top rainwater harvesting system to the maximum possible extent and by using tertiary treated sewage of Vadodara Municipal Corporation (VMC) in phased manner from 2024.</p>	<p>to the maximum possible extent. Additionally, as per guideline of Govt. of Gujarat (GOG), GSFC along with other GOG promoted companies is setting up</p> <p>Tertiary Treatment Plant (42 MLD) to use treated sewage from the STP of VMC. Freshwater will be replaced with the tertiary treated wastewater in a phased manner from 2024. This will reduce the consumption of freshwater for industrial purposes to major extent. The EAC deliberated the issue. The EAC found the request of PP in order and accepted the same.</p>
4.	Page no. 83	Condition no. (v) of Specific Conditions	The Unit shall comply with all the EC conditions/Safeguards/Mitigation measures, as mentioned in the existing ECs. The	The unit shall comply with all the EC conditions/Safeguards/Mitigation measures, as mentioned in the existing ECs. except	As the instant proposal had also sought amendment in the A1 specific condition of EC vide no. SEIAA/GUJ/EC/59)

S. No.	Page No. of Minutes	Specific Points	Information as per Minutes of Meeting	Details to be Corrected	Justification/ Remarks and deliberation of the EAC
			implementation report shall be submitted to the IRO, MoEF&CC in this regard.	<p>the A1. Specific condition of EC granted for setting up of new melamine plant vide No. SEIAA/GUJ/EC/5(f)/228/2016 dated 31st March 2016 which shall be read as Molten Urea (Intermediate Product of OGT section of Melamine-III) will be partly/completely used for production of Technical Grade Urea or Melamine as per market demand. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.</p>	<p>/228/2016 dated 31st March 2016 along with the expansion and amalgamation of existing EC.</p> <p>The EAC deliberated the issue. The EAC found the request of PP in order and accepted the same.</p>

Deliberations by the EAC:

It was informed to the Committee that the instant EC proposal was recommended by the EAC in its 26th meeting held during February 16-17, 2022.

The EAC, after detailed deliberations, noted that the request of PP may be accepted and **recommended** for the incorporation of the above mentioned corrections/modifications in the minutes of the meeting.

The EAC also noted that no other request has been received for modifications/factual correction, in the minutes of the 25th EAC meeting for the project/activities, and **confirmed the same**.

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After welcoming the Committee Members, discussion on each of the agenda items was taken up ad-seriatim.

Details of the proposals considered during the meeting **conducted through Video Conferencing (VC)**, deliberations made and the recommendations of the Committee are explained in the respective agenda items as under:

Consideration of Environmental Clearance Proposals

Agenda No. 27.1

Expansion of Existing EC (F. No. IA-J-11011/332/2018- IA II(I) on dated 07th January, 2020) by addition of API (Paracetamol) Manufacturing Plant for B2 Category by M/s Punjab Alkalies and Chemicals Ltd., Located at Nangal-Una Road, Naya Nangal, Rupnagar District, Punjab [Total plot area is 85.6 Acres i.e. 34.64 Hectare]- Consideration of Environmental Clearance.

[Proposal No. IA/PB/IND3/247968/2021; File No. IA-J11011/332/2018-IAII(I)]

The Project Proponent and the accredited Consultant M/s Kadam Environmental Consultants, [Accreditation Number NABET/EIA/1922/RA 0138, valid up to 25-05-2022], made a detailed presentation on the salient features of the project and informed that:

The proposal is for consideration of environmental clearance to the project for the expansion of existing EC (F. No. IA-J-11011/332/2018- IA II(I) on dated 07th January, 2020) by addition of API (Paracetamol) Manufacturing Plant for API-B2 Category by M/s Punjab Alkalies and Chemicals Ltd., located at Nangal-Una Road, Naya Nangal, Rupnagar District, Punjab.

The details of products and by products with quantities are as under:

S. No.	Product	CAS No.	Capacity (MTPA)			End Use of the Product
			Existing as per granted EC dated 7 th March 2020	Proposed	Total	
Products						
1	Caustic Soda Lye	1310-73-2	2,64,000	0	2,64,000	Pulp, Paper, Pharmaceuticals, Textile, ETP & other organic & inorganic chemicals

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S. No.	Product	CAS No.	Capacity (MTPA)			End Use of the Product
			Existing as per granted EC dated 7 th March 2020	Proposed	Total	
2	Hydrogen Gas	1333-74-0	739.2 Lac Nm ³	0	739.2 Lac Nm ³	In house usage: used as fuel in flaring and process boilers, will be used in Hydrogen Peroxide plant. It will be also sold to Petroleum refining and Pharmaceuticals units
3	Liquid Chlorine	7782-50-5	2,33,904	0	2,33,904	Dyes intermediates & Pharmaceuticals
4	Caustic Flakes*	1310-73-2	66,000	0	66,000	Pulp, Paper, Pharmaceuticals, Textile, ETP & other organic & inorganic chemicals
5	Stable Bleaching Powder*	7778-54-3	33,000	0	33,000	Water treatment plants, paper industries
6	Hydrogen Peroxide*	7722-84-1	16,500	0	16,500	Bleaching agent for Pulp, Paper, Textiles, Sugar, Coir & Tobacco Industries, Antiseptic agent, Sterilizing agent, Effluent treatment, Propellant for Rockets & Aircrafts, Chemical reagent for extraction of different metals like Cobalt, Uranium, Tungsten, etc.
7	Paracetamol	103-90-2	0	20,625	20,625	Analgesic; Used to treat fever
Co-Products						
1	Hydrochloric Acid	7647-01-0	1,05,600	42,689	1,48,289	ETP, other organic & inorganic chemicals
2	Sodium Hypo Chlorite	7681-52-9	6,000	0	6,000	Water purification, textile dyes
3	Dilute Sulphuric Acid	664-93-9	5,600	20,180	25,780	SSP, manufacturing of hydrochloric acid, nitric acid, sulphate salts, synthetic detergents, dyes and pigments, explosives, and

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S. No.	Product	CAS No.	Capacity (MTPA)			End Use of the Product
			Existing as per granted EC dated 7 th March 2020	Proposed	Total	
						drugs; Petroleum refining to wash impurities out of gasoline and other refinery products; Metal processing metals; Rayon manufacturing).
4	Para Di Chloro Benzene (PDCB)	106-46-7	0	5,821	5,821	Disinfectant, deodorant, precursor to polymers
5	Ortho Di Chloro Benzene (ODCB)	95-50-1	0	3,604	3,604	
6	Meta Di Chloro Benzene (MDCB)	541-73-1	0	194	194	
7	Tri Chloro Benzene	120-82-1	0	97	97	
8	Ortho Nitro Chloro Benzene (ONCB)	88-73-3	0	12,870	12,870	Pre-cursor to Anti-Leprosy drug Dapsone & raw material for various Dyes
9	Meta Nitro Chloro Benzene (MNCB)	121-73-3	0	248	248	
10	Dilute Acetic Acid	64-19-7	0	18,563	18,563	Used to make MCAA and other chemicals

The project/activity is covered under Category 'B2'-API of item 5 (f) 'Synthetic, Organic Chemicals Industry' of the schedule to the Environment Impact Assessment (EIA) Notification, 2006 (amendment on 27.03.2020, 15.10.2020 & 16.07.2021). But, due to presence of interstate boundary within 5 km from Project Site, General condition is applicable to project and requires appraisal at Centre Level by the EAC.

The PP reported that the Ministry had issued EC earlier vide letter no. IA-J-11011/332/2018- Minutes of 27th EAC Meeting (Industry 3 Sector) held on March 7-8, 2022

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IA II(I); dated 07th January, 2020 to the existing project of chlor alkali project. PP now want to add the API (Paracetamol) Manufacturing Plant in the existing Unit. IRO, MoEFCC, vide letter No. 5- 01/2020-ENV/104-105, dated 16.02.2022, has submitted the certified compliance report of earlier EC conditions. Summary of report is given below:

Total No. of Conditions in EC	Fully Complied	Partially Complied	Not Complied	Noted & Assured to Comply
49	14	17	5	13

The PP reported that the existing land area is 3,46,408 m² and no additional land will be acquired for proposed expansion. The estimated project cost is Rs. 150 Crore apart from existing investment of Rs. 1240 crores. Total capital cost earmarked towards environmental pollution control measures is Rs. 31.9 Crores and the Recurring cost (operation and maintenance) will be about Rs. 10.5 Crores per annum. Industry proposes to allocate INR 1.1250 crores i.e. 0.75% of project cost i.e INR 150 crores towards Corporate Social Responsibility. Total Employment will be 100 persons as direct & 20 persons indirect after expansion.

PP reported that the Ambient air quality monitoring modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.047 µg/m³, 0.004 µg/m³ and 0.13 µg/m³ with respect to HCl, Cl₂ and NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). Total water requirement is 14,729 m³/day of which fresh water requirement of 12,644 m³/day will be met from River Sutlej by the Irrigation Department, Government of Punjab, through the existing Bhakra-Nangal dam project located nearby. Effluent of 2,038 KLD (1,926 KLD industrial + 112 KLD domestic) quantity will be treated through ETP-1 & ETP-2. The plant will be based on Zero Liquid discharge system.

The Power requirement after expansion will be 3.5 MW from own power plant for proposed project. Existing unit has 90 TPH CPP Boiler. Additionally, 0 Boiler will be installed.

Details of Process emissions generation and its management:

S. No.	Stack Attached to	Stack Details				Pollutants	Air Pollution Control measures
		Height (m)	Diameter (m)	Temp (°C)	Velocity (m/s)		
Flue Gas Stacks (Existing)							
1	Boiler 1 (Thermax)	40	0.55	125	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
2	Boiler 2 (Thermax)	40	0.55	125	12.5	PM, SO ₂ , NO _x	Adequate Stack Height

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S. No.	Stack Attached to	Stack Details				Pollutants	Air Pollution Control measures
		Height (m)	Diameter (m)	Temp (°C)	Velocity (m/s)		
3	DG SET - 1	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
4	DG SET - 2	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
5	DG Set - 3	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
6	Rice Husk boiler (used as standby)	30	0.8	120	10	PM, SO ₂ , NO _x	Adequate Stack Height
7	CPP Stack 1 – Boiler (90 TPH)	60	2.2	150	15	PM, SO ₂ , NO _x	ESP
8	CPP Stack 2 – Boiler (90 TPH)	60	2.2	150	15	PM, SO ₂ , NO _x	ESP
9	CPP Stack 3 - Boiler (90 TPH)	60	2.2	150	15	PM, SO ₂ , NO _x	ESP
10	CPP Stack 4 - Boiler (70 TPH)	55	1.8	150	15	PM, SO ₂ , NO _x	ESP
11	Flaker Stack	30	0.2	150	15	PM, SO ₂ , NO _x	Adequate Stack Height
12	DG SET – 4	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
13	DG SET – 5	9	0.15	150	12.5	PM, SO ₂ , NO _x	Adequate Stack Height
Flue Gas Stacks (Proposed)							
No addition in Boiler, Hence No Load							
Process Vents (Existing)							
1	Sodium Hypo 1	15	0.15	45	7.5	Cl ₂	Alkali Scrubber
2	Sodium Hypo 2	15	0.15	45	7.5	Cl ₂	Alkali Scrubber
3	HCl Furnace 1	25	0.15	55	5	HCl Acid Mist	Water Scrubbers
4	HCl Furnace 2	25	0.15	55	5	HCl Acid Mist	Water Scrubbers
5	Sodium Hypo 3	15	0.15	45	7.5	Cl ₂	Alkali Scrubber

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S. No.	Stack Attached to	Stack Details				Pollutants	Air Pollution Control measures
		Height (m)	Diameter (m)	Temp (°C)	Velocity (m/s)		
6	HCl Plant 3	25	0.15	55	5	HCl Acid Mist	Water Scrubbers
7	Solvent Recovery H ₂ O ₂	32	0.4	45	2.5	HC	Chiller, Demister, Activated Carbon Adsorbed
Process Vents (Proposed)							
1	HCl Scrubber (PAP)	14	0.15	55	5	HCl	Water Scrubbers
2	Chlorinator of MCB	20	0.15	30	1.5	Chlorine and HCl	Water and Caustic Scrubber
3	Nitrator of PNCB/ONCB/MNCB	15	0.5	35	1.5	NOx	Caustic Scrubber

Details of Solid waste/ Hazardous waste generation and its management:

S. No	Waste	Category as per HW Rules 2016	Source	Quantities Generated (MTPA)			Mode of Disposal
				Existing	Proposed	Total	
1.	Brine sludge (mercury based)	16.3	Erstwhile mercury cell based Chlor-alkali process	26,642	0	26,642	Disposed of in Secured Landfill Facility (on dry basis) within PACL premises
2.	Used or spent oil	5.1	Entire Site	2.7	0	2.7	Sold to authorized recyclers
3.	MEE sludge	35.3	MEE	1,750	2625	4375	Disposed as per HW Rules 2016
4.	ETP Sludge	35.3	ETP	0	2,500	2,500	Sent to authorized TSDF as per HW Rules 2016
5.	Spent catalyst	17.2	Production of Caustic soda	4,267	0	4,267	Sold to actual reusers

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S. No	Waste	Category as per HW Rules 2016	Source	Quantities Generated (MTPA)			Mode of Disposal
				Existing	Proposed	Total	
6.	Distillation Residue	20.3	MCB/PNCB/ONCB/MNC B	0	1,400	1,400	To CHWIF
7.	Waste Carbon	21.6	Paracetamol	0	205	205	To CHWIF

Solid Waste Generation & Disposal

S. No	Solid Waste	Quantity (MTPA)			Mode of Disposal
		Existing	Proposed	Total	
1.	Brine Sludge	6,133	0	6,133	Although Brine sludge is not hazardous waste, the same is disposed to secured landfill facility developed inside PACL premises.
2.	Fly Ash	55,005	0	55,005	Fly Ash is given to nearest Cement plant (Gujarat Ambuja Cement) & Brick manufacturing units (Baljinder Pal Soni).
3.	Sodium Chloride (10% Moisture) (From PAP)	0	18,810	18,810	To Government agents for landfill as per instant Rules and Guidelines

Deliberations in the EAC

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent and submitted by the Consultant accredited by the NABET on behalf of the Project Proponent.

The EAC made detailed deliberations on the proposal. PP could not explain the water balance, action plan and budget allocation for green belt development, monitoring parameters related to API etc. The EAC deliberated the certified compliance report and advised the PP to submit the comparative list of EC conditions, vis-à-vis, non-compliances points, raised during monitoring and their Action Taken Report for further deliberations.

The Committee after, detailed deliberation, **deferred** the proposal and desired for certain requisite information/inputs as listed below:

- (i). The Integrated Regional Office, MoEFCC, vide letter number File No. 5- 01/2020-ENV/104-105 dated 16.02.2022, has submitted the certified compliance report.

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The report, inter-alia, mentioned some non-compliances. The EAC deliberated and advised the PP to submit the comparative list of EC conditions, vis-à-vis, non-compliances points as raised by IRO, MoEFCC; The Action taken report may be verified by the IRO, MoEFCC for further deliberations of the EAC;

- (ii). EAC noted that PP has written "API & Intermediates both in Form-I"; however, the consideration of Cat B2 project API. In this regard PP needs to revise the Form-1 and resubmit:
- (iii). The PP shall revise the water balance and waste water treatment plan and the same may be submitted on Parivesh portal;
- (iv). The PP shall revise greenbelt plan along with timelines, species and budgetary allocations;
- (v). The PP needs to submit the analysis report of effluents/emissions along with pollution control equipment's and their efficiency;
- (vi). The PP needs to submit a list of products with production capacity (existing, expansion and total) and their EC/CTO details;
- (vii). The PP needs to submit details of energy conservation measures proposed in the Unit;
- (viii). The PP needs to submit details of implementation of environment conservation plan;
- (ix). The Details of carbon foot prints and carbon sequestration w.r.t. proposed project needs to spell out;
- (x). The PP needs to explore the possibility to use of bio fuel in place of coal; and
- (xi). The PP needs to submit the details of onsite/offsite emergency plan and mitigation measures to be proposed during implementation of the project.

Agenda No. 27.2

Expansion of Active Pharmaceutical Ingredients (APIs) Bulk Drug manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd. [Total land area 64688.76 Sq. m (15.98494 Acre)]- Consideration of Environmental Clearance

[Proposal No. IA/TN/IND3/248368/2021; File No. IA-J-11011/544/2021-IA-II(I)]

The Project Proponent and the accredited Consultant M/s Eco Laboratories and Consultants Pvt. Ltd. having accreditation number NABET/EIA/2023/RA0211 valid till 17.12.2023 has made a detailed presentation on the salient features of the project and informed that:

The proposal is for consideration of the environmental clearance to the project for Expansion

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of Active Pharmaceutical Ingredients (APIs) Bulk Drug manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd.

The details of products and capacity are as under:

S. No.	Product Details (complete name)	CAS No.	Existing Quantity	Proposed Quantity	Total Quantity	Uses
1.	Sodium Valproate	1069-66-5	8	27	35	Anticonvulsant
2.	Oxetacaine	126-27-2	1	2.4	3.4	Oral Anaesthetic
3.	Clomipramine	303-49-1	1	2	3	Antidepressant
4.	Metadoxine	74536-44-0	0.4	0.6	1	Non-alcoholic Steatohepatitis
5.	Flurbiprofen	5104-49-4	1	0	0	Nonsteroidal anti-inflammatory agent
6.	Analgin Magnesium	63372-86-1	6	0	0	Analgesic
7.	Carbamazapine	298-46-4	4	0	0	Anticonvulsant
8.	Metoprolol Tartrate	56392-17-7	3	0	0	Beta blockers
9.	Tramadol Hydrochloride	36282-47-0	1	0	0	opioid analgesics
10.	Danazol	17230-88-5	0.1	0	0	androgenic hormones
11.	Magnesium Valproate	62959-43-7	0	10	10	Anticonvulsant
12.	Divalproex Sodium	76584-70-8	0	15	15	Anticonvulsant
13.	Mephentermine sulphate	1212-72-2	0	0.75	0.75	Antihypertensive
14.	Elagolix sodium	832720-36-2	0	0.02	0.02	Gynaecology (Menstruation disorders)
15.	Valproic acid	1069-66-5	0	43	43	Anticonvulsant
16.	Ranolazine	95635-55-5	0	10	10	Antianginal
17.	Amisulpride	71675-85-9	0	2	2	Dopamine receptor antagonist; neuroleptic.
18.	Hydroxychloroquin	747-36-4	0	0.55	0.55	Rheumatoid

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	e					arthritis
19.	Carboplatin	41575-94-4	0	0.072	0.072	Various types of cancers.
20.	Orlistat	96829-58-2	0	2.4	2.4	Therapy of weight loss.
21.	Isotretinoin	4759-48-2	0	0.18	0.18	Treat severe recalcitrant nodular acne.
22.	Lumacaftor	936727-05-8	0	0.05	0.05	Treat cystic fibrosis
23.	Pregabalin	148553-50-8	0	4	4	Analgesic in treatment of peripheral neuropathic pain Anticonvulsant, Anxiolytic
24.	Dexmethyl Phenidate	19262-68-1	0	0.1	0.1	deficit hyperactivity disorder
25.	Tizanidine	64461-82-1	0	0.25	0.25	skeletal muscle relaxants
26.	Lenalidomide	191732-72-6	0	0.025	0.025	treat various types of cancers
27.	Liraglutide	204656-20-2	0	0.25	0.25	control blood sugar levels
28.	Methylphenidate HCL	298-59-9	0	0.475	0.475	attention deficit hyperactivity disorder - ADHD
29.	Lurasidone	367514-87-2	0	0.5	0.5	treat the symptoms of schizophrenia
30.	Imatinib	220127-57-1	0	1.9	1.9	treat certain types of leukemia
31.	Sunitib	341031-54-7	0	0.04	0.04	Antineoplastic s
32.	Leuprolide	74381-53-6	0	0.1	0.1	Treatment of prostate cancer, endometriosis, uterine fibroids

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33.	Semaglutide	910463-68-2	0	0.02	0.02	control blood sugar levels
34.	Total		25.5	123.68	134.082	

The project/activity is covered under Category 'B2'-API of item 5 (f) 'Synthetic, Organic Chemicals Industry' of the schedule to the Environment Impact Assessment (EIA) Notification, 2006 (amendment on 27.03.2020, 15.10.2020 & 16.07.2021). But, due to presence of the Vedanthangal Bird Sanctuary within 5 Km from Project Site i.e. 3.72 Km (West), General condition is applicable to project and requires appraisal at Centre Level by the EAC.

The PP reported that this is old unit before 2006 and is operating with valid CTO from SPCB. The unit has obtained CTO compliance from the Tamilnadu Pollution Control Board vide letter dated 07.03.2022. All the conditions were reported complied, however, some suggestion were given to the unit. The PP committed to implement the suggestion given by TNPCB. The EAC deliberated the compliance status and found satisfactory.

The PP reported that the Land area is 64688.76 sq.m. The expansion is proposed within the existing land. The industry has already developed 21992.00 sq.m. (33.99%) green area and an additional 2500 more trees will be developed in area of 4006.00 sq.m. near project site. So overall greenbelt proposed after expansion will be 40.19%. The estimated project cost is Rs. 202.36 Crores including an existing investment of Rs. 174.36 Crores. Total capital cost earmarked towards environmental pollution control measures for proposed expansion is Rs.149.5 Lakhs and the Recurring cost (operation and maintenance) will be about Rs. 59.97 lakhs per annum. Total Employment will be of 654 persons. Industry proposes to allocate Rs. 33 Lakhs of the proposed cost towards CER.

The PP reported that the unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary. There are no other National Park, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. The Kiliyar River is flowing at a distance of 2.03 km in SSW direction. Palar River is flowing at a distance of 7.52 km in ENE direction.

The PP reported that total water required after expansion will be 286.5 KLD out of which fresh water will be 182 KLD. Fresh water will be sourced from private tankers. Effluent of 83 KLD will be treated through existing Effluent Treatment Plant of 60 KLD followed by RO (40 KLD), MEE (80 KLD) and ATFD (22KLD). The plant is based on Zero liquid discharge system.

The PP reported that the power requirement after expansion will be 42000 kVA including existing 36000 kVA and will be met from TANGEDCO. Existing unit has DG sets of 1x380 kVA, 1x1500 kVA, 1x1010 kVA, 1x 500 kVA capacities, additionally DG sets are used as standby during power failure. Stack height of 7m for 380 kVA & 500 kVA and 30 m for 1010 kVA & 1500 kVA has been provided as per CPCB norms.

Existing unit has 3 TPH (2 Nos.), 6 TPH (1 No.) and 10 TPH (1 No.) coal/wood fired boilers. No additional boiler will be installed. Dust collector with a stack height of 30 m (for 6 TPH

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boiler) and dust collector followed by bag filter with a stack height of 36 m (for 10 TPH boiler) has been installed for controlling the particulate emissions within the statutory limit of 115 mg/Nm³.

The Project proponent committed to comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

The PP reported that a petitioner has filed an application before Hon'ble NGT Southern bench stating that the existing industry is operating without environmental clearance and located close to the Vedanthagal Bird Sanctuary (Case No. 88 of 2020). The Hon'ble NGT formed a committee and after having reports from the committee appointed for the purpose and reply by all the respondents including TNPCB, Wildlife officials, MOEF and Sun Pharma, had directed to Tamil Nadu Pollution Control Board to submit the report whether there were any other industries located along with the bird sanctuary. The Case was last listed on 01.02.2022 and 01.03.2022. The case has not disposed of yet. In this context, the EAC is of the view that the EC is subject to orders/ judgment of Hon'ble NGT and any other Court of Law, as may be applicable to this project.

Details of Process Emissions Generation and its Management: HCl, VOC, SO₂, NH₃, will be there in process emissions and for its management wet scrubbers have been installed with process stacks.

Details of Solid Waste/ Hazardous Waste Generation and its Management: PP reported that 131 kg/day of Municipal solid waste will be generated after expansion out of which 59 kg/day of organic waste will be treated through composting. Recyclable waste will be disposed to TNPCB Authorized Recyclers Hazardous wastes like Spent oil (Cat. 5.1), Spent Catalyst (Cat. 28.2), Spent Carbon (Cat. 28.3), Spent Organic Solvent (Cat. 28.6), Discarded Barrels / Containers / Liners (Cat. 33.1), ETP Sludge (Cat. 35.3), Process residues and wastes (Cat. 28.1), Date Expired products (Cat. 28.5), Off specification products (Cat. 28.4) will be generated which will be disposed to TSDF.

The Committee was informed that the Ministry has issued an Office Memorandum dated 28.01.2021, which inter-alia request EAC to clearly recommend the permissible pollution load i.e., quantity and quality, including composition of emissions, discharge and solid waste generation. In compliance this OM, PP has submitted the following pollution load information and the EAC deliberated on the issue. PP also requested that EC may include the name of products also otherwise PP will face difficulty in obtaining the CTE/CTO from concerned SPCB.

Kg Per Day			
EFFLUENT WATER		SOLID WASTE	

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Water Input	Effluent Water	Inorganics In Effluent	Organics In Effluent	TDS	COD	HTDS	LTDS	Total Effluent	Organic Solid waste	Inorganic Solid waste	Spent Carbon	Distillation Residue	Process emissions	Fugitive loss
1,82,000	83,000	617	475	514	528	36,500	46,500	83,000	59	72	127	9,143	927.7	66.36

HAZARDOUS SOLID WASTE DETAILS

Kg Per Day			
SOLID WASTE			
Organic solid waste	Inorganic solid waste	Spent Carbon	Distillation Residue
59	72	127	9,143

EMISSION DETAILS

Kg Per Day	
Process emissions	Fugitive emissions
927.7	66.36

Kg Per Day										
CO2	H2	NH3	O2	N2	HBr	HCl	(CH3)2NH	CH3Cl	HF	SO2
895.7 (P) + 15 (F) = 910.7	0.3 (P)	0.3 (P)	14 (F)	16 (F)	0	12.6 (P)	0	0	0	18.6 (P) + 21.36 (F) = 39.96

Deliberations in the EAC:

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with PFR/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the PFR/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the PFR/EMP reports are in order, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw

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materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The Committee deliberated on the revised water balance data submitted by PP and found it satisfactory. The Committee also deliberated on the action plan and budget allocation for green belt development. As committed by the PP the green belt development shall be completed within one year. The Committee suggested that the greenbelt development shall be taken up actively by the PP and trees shall be planted considered 2m x 2m ratio. The Committee deliberated on mitigation of carbon emissions, biofuels and socioeconomic study submitted by PP and found satisfactory. The committee deliberated the status of court case and compliance status of CTO and found the reply of PP satisfactory and reply of PP found to be satisfactory.

The Committee deliberated the Onsite and Offsite Emergency plans and various mitigation measures to be proposed during implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

Accordingly, the EAC recommended for the grant of environmental clearance to the proposal subject to following conditions:

The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended the project for grant of environmental clearance, subject to compliance of terms and conditions as under, and general terms and conditions in Annexure: -**

- (i). This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble NGT and any other Court of Law, as may be applicable to this project.
- (ii). The PP shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the PFR/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

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- (iii). No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
- (iv). The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- (v). All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The Project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
- (vi). The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
- (vii). The project proponent shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.
- (viii). As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no treated/untreated wastewater shall be discharged outside the premises. Treated effluent shall be reused in the process/utilities. Treated Industrial effluent shall not be used for gardening/greenbelt development/horticulture.
- (ix). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (x). The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (xi). The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.
- (xiii). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xiv). The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump

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shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

- (xv). Total fresh water requirement, sourced from private tankers shall not exceed 182 KLD. Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA and renewed from time to time.
- (xvi). The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
- (xvii). The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xviii). The green belt of at least 5-10 m width shall be developed in at least 33% of the total project area, mainly along the plant periphery/ additional land. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. Trees have to be planted with spacing of 2m x 2m ratio and as committed by PP shall plant 2500 number of trees in first year itself and subsequent years the green belt shall be monitored. The plant species can be selected that will give better carbon sequestration.
- (xix). The activities and the action plan proposed by the project proponent to address the socio-economic issues in the study area, shall be completed as per the schedule presented before the Committee and as described in the PFR/EMP report in letter and spirit.
- (xx). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

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Agenda No. 27.3

Setting up of Technical Pesticides Specific Intermediates & Specialty Chemicals of Production capacity upto 550.5 MTPM located at Plot No. 1032-11, Phase-II, GIDC Industrial Estate - Panoli, District- Bharuch, Gujarat by M/s. Remark Technologies- Consideration of Environmental Clearance

[Proposal No.: IA/GJ/IND3/233790/2021, File No.: IA-J-11011/430/2021-IA-II(I).]

The Project Proponent and the accredited Consultant M/s. Aqua-Air Environmental Engineers Pvt. Ltd. (NABET Accreditation No.: NABET/EIA/2023/IA0062 (Rev. 01) Valid Up to 7.10.2023 has informed the EAC on the salient features of the project and informed that:

The proposal is for environmental clearance to the project for Setting up of Technical Pesticides Specific Intermediates & Specialty Chemicals of Production capacity upto 550.5 MTPM located at Plot No. 1032-11, Phase-II, GIDC Industrial Estate - Panoli, District- Bharuch, Gujarat by M/s. Remark Technologies.

The project/activities are covered under Category 'A' of item 5(b) & 5(f) 'Pesticides industry and pesticide specific intermediates' and synthetic organic chemicals of the Schedule to the Environment Impact Assessment Notification, 2006, and requires appraisal at Central Level by the Expert Appraisal Committee (EAC) in the Ministry. PP accepted that inadvertently while filling form-2 only 5(b) category was mentioned, however, the product are both from 5(b) & 5(f) Category.

Deliberations by the EAC:

The Committee noted that PP has not submitted Life Cycle Analysis Study which was asked from PP in agenda. In this regard, the PP/Consultant is requested to revise the application and submit the details. The EAC accepted the request of PP and accordingly, the proposal was **returned** in its present form for the needful.

Agenda No. 27.4

Setting up of Dye Intermediates manufacturing unit of production capacity 660 MTPM located at Survey No.399, Village: Neja, Taluka: Khambhat, District: Anand, Gujarat by M/s. Jay Ganesh Industries - Consideration of Environment Clearance.

[Proposal No. IA/GJ/IND3/217059/2021, F. No. IA-J-11011/264/2021-IA-II(I)]

The project proponent and the accredited Consultant M/s. San Envirotech Pvt. Ltd having accreditation No.: NABET/EIA/1922/RA0216 Valid Up to 23.12.2023 made a detailed presentation on the salient features of the project and informed that:

The proposal is for Environmental Clearance to the project for Setting up of Dye Intermediates manufacturing unit of production capacity 660 MTPM located at Survey No.399, Village: Neja, Taluka: Khambhat, District: Anand, Gujarat by M/s. Jay Ganesh

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Industries.

All Synthetic Organic Chemicals Industries located outside the notified industrial area/estate are listed at S. N. 5(f) of Schedule of Environmental Impact Assessment (EIA) Notification under Category 'A' and requires appraisal at Central Level by Expert Appraisal Committee (EAC).

The details of products and capacity are as under:

Sr. No.	Name of the Product	CAS No.	Quantity MT/Month	End use of products
1	4-Nitro Toluene-2-Sulfonic Acid (PNTOSA)	121-03-9	300	Dyes manufacturing
2	Para Nitro Chloro Benzene Ortho Sulfonic Acid (PNCBOSA)	96-73-1		
3	Ortho Nitro Chloro Benzene Para Sulfonic Acid (ONCBPSA)	121-18-6		
4	Sulfo Tobias Acid (2-Naphthyl Amino 1-5 Disulphonic Acid)	117-62-4		
5	Armstrong Acid (1,5-Naphthalenedisulfonic acid)	81-04-9		
6	Aniline 2.4 Di-sulfonic Acid	24605-36-5		
7	Aniline 2.5 Di-sulfonic Acid	24605-36-5		
8	Ortho Anisidine 4 Sulfonic Acid (OA4SA)	98-42-0		
9	Schaeffer's Acid (6-Hydroxynaphthalene-2-sulphonic acid)	93-01-6		
10	Para Toluidine-2,5-Disulfonic Acid (PT2,5DSA)	26585-57-9		
11	Chloro Benzene Sulfonic Acid (CBSA)	98-66-8		
12	Para Anisidine 2 Sulfonic Acid (PA2SA)	6470-17-3		
13	Para Anisidine 3 Sulfonic Acid (PA3SA)	13244-33-2		
14	Sulpho OAVS (1-Amino-2-Methoxy-4-Beta Hydroxy Ethyl Sulphone Sulphate Ester)	121-88-0		
15	Sulfo VS (3 Sulphonyl-4-Amino Phenyl Beta Hydroxy Ethyl Sulphone Sulphate Ester)	42986-22-1		
16	Para Phenylenediamine 2.5 Disulfonic Acid (PPD2,5DSA)	7139-89-1		
17	Meta Phenylene Diamine 4.6 Di-	137-50-8		

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Sr. No.	Name of the Product	CAS No.	Quantity MT/Month	End use of products
	sulfonic Acid (MPD4,6DSA)			
18	N-Ethyl-N-Benzyl Aniline Sulfonic Acid (EBAMSA)	101-11-1		
19	Para Cresidine Ortho Sulfonic Acid (PCOSA)	6471-78-9		
20	Para Nitro Aniline Ortho Sulfonic Acid (PNAOSA)	30693-53-9	100	
21	Ortho Nitro Aniline Para Sulfonic Acid (ONAPSA)	82324-60-5		
22	Para Nitro Aniline (PNA)	100-01-6		
23	Ortho Nitro Aniline (ONA)	88-74-4		
24	4-Amino Azobenzene-4-Sulfonic Acid (PAABSA)	104-23-4	100	
25	Sodium Naphthionate (SN)	130-13-2	70	
26	Alpha Naphthylamine	134-32-7		
27	Alpha Naphthol	90-15-3		
28	NW Acid	84-87-7		
29	C Acid (2-Naphthylamine 4,8 Di Sulfonic Acid)	131-27-1	40	
30	Epsilon Acid (1-Naphthol 3,8 Di Sulfonic Acid)	117-43-1		
31	2-Pyridone	142-08-5	50	
32	Ethyl Cyano Pyridone (3-Cyano-1-Ethyl-6-Hydroxy-4-Methyl-2-Pyridone)	28141-13-1		
33	Diethyl Cyano Pyridone (3-Cyano-6-Methyl-2-Pyridone)	4241-27-4		
Total			660	

The standard ToR issued by Ministry vide letter no. IA-J-11011/264/2021-IA-II (I); dated 3.07.2021. Public Hearing for the project was conducted by the Gujarat Pollution Control Board on 29.12.2021. The Public Hearing proceeding was presided over by Resident Additional Collector & Additional District Magistrate. The main issues raised during the public hearing were related to local employment, development of greenbelt in surrounding area and conservation of environment. As informed by the PP that there is No Litigation is pending against the proposal.

The PP reported that Proposed land area of the project is 5000 m². Industry will develop greenbelt in an area of 33% i.e. 1650 m², out of total area of the project. The estimated project cost is Rs. 5.0 Crore. Total capital cost earmarked towards environmental pollution control measures is Rs. 2.29 Crore and the Recurring cost (operation and maintenance) will be about Rs. 4.48 Crore per annum. Total employment will be of 50 persons. Industry proposes to allocate Rs. 10.0 Lakhs towards Corporate Environment Responsibility.

The PP reported that there are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, and Wildlife Corridors etc. within 10 km distance of the project site. Pond of Lunej Village is at a distance of 1.8 km in WW direction.

The Ambient air quality monitoring was carried out at 8 locations during March, 2021 to May, 2021 and the baseline data indicates the ranges of concentration as: PM₁₀ (63.6 - 74.6 µg/m³), PM_{2.5} (35.9 - 44.4 µg/m³), SO₂ (13.8 - 18.2 µg/m³), NO_x (19.8 - 23.1 µg/m³). AAQ modeling study for point source emission indicated that the maximum incremental GLCs after the proposed project would be 3.665 µg/m³, 1.692 µg/m³ and 1.502 µg/m³ with respect to PM₁₀, SO₂ and NO_x. The resultant concentrations are within the national ambient air quality standards (NAAQS).

The PP reported that total water requirement is 260 m³/day of which fresh water requirement of 120 m³/day will be met from Ground Water Source – Bore well. 140 m³/day will be recycled/treated water. Sources of industrial effluent generation will be from process, scrubber, washing, boiler blow down, cooling bleed off. Total trade effluent (150.5 KLD) will be taken into ETP, after primary treatment effluent will be passed through RO. RO permeate (105 KLD) will be reused within premises and RO reject will be sent to MEE. MEE condensate (35 KLD) will be reused. Slurry of MEE will be Spray Dryer in in-house Spray Dryer. Thus, unit proposed to achieve Zero Liquid Discharge (ZLD). Sewage (5.0 KLD) will be disposed into soak pit through septic tank.

The PP reported that Power requirement for proposed project will be power requirement will be 450 kVA and will be met from Madhya Gujarat Vij Company Ltd. (MGVCL). Unit proposed to install one D.G. Set of 250 kVA capacity and will be used as standby during power failure. Stack (height 11 meters) will be provided as per the CPCB norms to the proposed D.G. Set.

The Project proponent committed to comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

The unit will have Imported Coal/Briquette fired Boiler-1 (3 TPH), Boiler-2 (3 TPH), Thermic Fluid Heater (2.5 Lakhs Kcal/hr.), Hot Air Generator-1 (10 Lakhs Kcal/hr), Hot Air Generator-2 (15 Lakhs Kcal/hr) will be installed. Cyclone separator and bag filter with a stack height of 30 m will be installed on Boilers, HAG & TFHs for controlling the particulate emissions within the statutory limit of 150 mg/Nm³ for the proposed utilities. Process emission generation will be from stack attached with Multipurpose Plant-1 (Sulphonation), Multipurpose Plant-2 (Sulphonation), Multipurpose Plant-3 (Other Products), one common vent of 2 nos. of Spin Flash Dryer (300 kg/hr. each) and one vent of Imported Coal/Briquette fired Spray Dryer for effluent (500 lit/hr.). Two stage Alkali Scrubber will be installed to control process emission from reactor. In built bag filter will be provided as APCM on vent of Spin Flash Dryer. In-built cyclone and water scrubber will be installed on Spray Dryer.

Details of Solid waste/Hazardous waste generation and its management:

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Sr. No.	Type of Waste	Category No. as per HW Rules, 2016	Quantity	Method of Disposal
1.	ETP Waste	35.3	100 MT/month	Collection, Storage, Transportation, Disposal at TSDF site.
2.	Salt of Spray Dryer	35.3	65 MT/month	Collection, Storage, Transportation, disposal at TSDF site.
3.	Iron Sludge	26.1	350 MT/month	Collection, Storage, Transportation, disposal at TSDF site or to Cement industries for co-processing.
4.	Gypsum Waste	26.1	225 MT/month	Collection, Storage, Transportation, disposal at TSDF site or to Cement industries for co-processing.
5.	Used Oil	5.1	1.0 KL/year	Collection, Storage, Transportation, sell to registered re-refiners or use for lubrication within premises.
6.	Discarded Containers/ Liners/Bag	33.1	10.0 MT/month	Collection, Storage, Transportation, Sell to registered recyclers.
7.	Spent Sulphuric Acid	26.3	885 MT/month	Collection, Storage and partly reuse in-house and partly will be sold to actual users under Rule-9.

Deliberations in the EAC:

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the EIA/EMP reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The Committee deliberated on the water balance data submitted by PP and found it satisfactory. The Committee deliberated on the action plan and budget allocation for green

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belt development and noted that as committed by the PP the green belt development shall be completed within one year. The Committee suggested that the greenbelt development shall be taken up actively by the PP and trees shall be planted considered 2m x 2m ratio, accordingly, PP committed to plant 800 trees. The Committee deliberated on mitigation of carbon emission, biofuels and socio economic study submitted by PP and found satisfactory. The committee suggested for separate entry and exit gate at the unit and PP welcomed the suggestion of the committee and committed for the same. The committee deliberated Ecological biodiversity impact assessment report and found satisfactory.

The Committee deliberated the Onsite and Offsite Emergency plan and various mitigation measures to be proposed during implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

Accordingly, the EAC recommended for the grant of environmental clearance to the proposal subject to following conditions:

The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended the project for grant of environmental clearance, subject to compliance of terms and conditions as under, and general terms and conditions in Annexure: -**

- (i). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (ii). No banned chemicals/dyes shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
- (iii). The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of

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capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

- (iv). The project proponent shall comply with the environment norms for Dye and Dye Intermediate Industry as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 325(E), dated 07.05.2014 under the provisions of the Environment (Protection) Rules, 1986.
- (v). Necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The Project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
- (vi). The Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
- (vii). The project proponent shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.
- (viii). As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no treated/untreated wastewater shall be discharged outside the premises. Treated effluent shall be reused in the process/utilities. Treated Industrial effluent shall not be used for gardening/greenbelt development/horticulture.
- (ix). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (x). The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (xi). The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.
- (xiii). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xiv). The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be

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provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

- (xv). Total fresh water requirement, sourced from Ground Water, shall not exceed 120 m³/day. Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA and renewed from time to time.
- (xvi). The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
- (xvii). The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xviii). The green belt of at least 5-10 m width shall be developed in at least 33% of the total project area, mainly along the plant periphery/ additional land. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. 800 Number of Trees have to be planted with spacing of 2m x 2m ratio and as in first year itself and subsequent years the green belt shall be monitored. The plant species can be selected that will give better carbon sequestration.
- (xix). The activities and the action plan proposed by the project proponent to address the socio-economic issues in the study area shall be completed as per the schedule presented before the Committee and as described in the EIA/ EMP report in letter and spirit.
- (xx). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

Agenda No. 27.5

Amendment of Existing Environmental Clearance for Bulk Drug Unit by Addition of Plot No. 124 & CP-173 SIPCOT of admeasuring 0.87 ha., to the Land Area of 2.32 ha., (Plot No. 125 & 126) of M/s Global Calcium Private Limited, located at 125 & 126, Sipcot Industrial Complex, Hosur, Tamil Nadu- Amendment of Environmental Clearance

[Proposal No. IA/TN/IND3/255576/2022; File No.J-11011/411/2006-IA-II (I)]

The PP requested for amendment in existing Environmental Clearance issued by the Ministry vide letter No. J-11011/411/2006-IA II (I) dated 16.08.2016 for Bulk Drug Unit by Addition of

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Plot No. 124 & CP-173 SIPCOT of admeasuring 0.87 ha., to the Land Area of 2.32 ha., (Plot No. 125 & 126) of M/s Global Calcium Private Limited, Located at 125 & 126, Sipcot Industrial Complex, Hosur, TamilNadu. The PP informed that after the additional of the new plot total Green Belt will be developed in Area of 1.08 ha.

Deliberations in the EAC:

The Committee was informed that PP has uploaded the EIA report of 2015 on Parivesh portal. Present status of the project has not been submitted. The Committee deliberated on the compliance status of the project and found that some major conditions related to environmental conservation were partially complied.

Also, the PP requested to the Committee that they will revise the application and will apply under para 7 (ii) of the EIA Notification, 2006 (modernization). The proposal was accordingly **returned** in its present form for revision of the application for the needful.

Day 2: March 8, 2022 (TUESDAY)**Agenda No. 27.6**

Expansion of Synthetic Organic Chemicals (Dyes Intermediate) Manufacturing unit of production capacity 4,244.48 TPA to 4,604.48TPA, located at plot F-94 & F-95 RIICO growth Centre, PHASE II ABU ROAD, Sirohi, Rajasthan by M/s Arbuda Industries – Consideration of Environmental Clearance

[Proposal No. IA/RJ/IND3/256958/2021; File No. IA-J-11011/61/2019-IA-II(I)]

The project proponent and the accredited consultant M/s Perfect Enviro Solutions Pvt. Ltd. having accreditation number NABET/EIA/1922/RA0184 valid till 27-05-2022 has made a detailed presentation on the salient features of the project and informed that:

The proposal is for consideration of the environmental clearance for the Expansion of Synthetic Organic Chemicals (Dyes Intermediate) Manufacturing unit of production capacity 4,244.48 TPA to 4,604.48TPA, located at plot F-94 & F-95 RIICO growth Centre, PHASE II ABU ROAD, Sirohi, Rajasthan by M/s Arbuda Industries.

The details of existing and expansion products and their capacity, as under:

S. No.	Particulars	CAS No.	Unit	Production Capacity as per EC dated 11.03.2020	Proposed Production Capacity	Total after Expansion Production Capacity
1	Sulpho Vinyl Sulphone (SVS)	42986-22-1	TPA	48.00	600.00	648.00
2	2,Naphthol 6,8 Di-Sulphonic Acid (G-1 salt)	118-32-1	TPA	72.00	0.00	72.00
3	4, Sulpho Ortho Aminobenzoic acid	98-43-1	TPA	60.00	0.00	60.00
4	4,4 Dinitro Stilbene 2,2, Disulphonic Acid (DNSDA)	128-42-7	TPA	60.00	0.00	60.00
5	Metanilic Acid	121-47-1	TPA	60.00	0.00	60.00
6	MPDSA (Meta Pheny Di Amine Sulphonic Acid)	88-63-1	TPA	60.00	0.00	60.00
7	Dil Sulphuric acid(25-30%)	7664-93-9	TPA	0.00	3,461.40	3,461.40

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8	Dil Sulphuric acid(50-70%)	7664-93-9	TPA	0.00	183.08	183.08
	Total		TPA	360	4,244.48	4,604.48

The project is covered under the category 'B' of item 5(f) – Synthetic organic chemical Industry of the Schedule to the Environment Impact Assessment (EIA) Notification, 2006 and its subsequent amendments. Due to the applicability of General Condition (interstate Boundary of Gujarat and Rajasthan within 5 km (1.31 Km WSW); the case is appraised at Central Level by the Expert Appraisal Committee (EAC).

The Ministry had granted earlier EC to the existing project vide letter no. F.No. J-11011/61/2019-IA II(I) dated 11.03.2020 for Manufacturing Synthetic Organic Chemical (dyes Intermediates) of capacity 30 TPM at plot no F-95, RIICO growth center, Phase-II, village Maval, Tehsil Abu Road, District Sirohi, Rajasthan in favour of M/s Arbuda Industries. The Certified compliance certificate vides F.No.IV/Env/Raj/IND-189/1023/2020 dated 23.02.2022 was obtained from the Integrated Regional Office, MoEFCC Jaipur.

The Standard ToR has been issued by the Ministry vide letter No. IA-J-11011/61/2019-IA-II(I) dated 05.01.2022. The Public Hearing for the proposed project is exempted as per clause 7 (i) (iii) stage (3)(i)(b) of EIA notification 2006 (as per OM J-11011/321/2016-IA. II(I) dated 27th April 2018) amended to date as the project lies in the Notified Industrial Area, RIICO Growth Center Phase II, Maval, Rajasthan. The EAC deliberated all the issues and found in order.

The PP reported that the existing land area is 1,977.30 m² and an additional 1,977.30 m² land will be used for proposed expansion for a total plot area 3954.6 m². The proponent committed that they will develop a greenbelt in an area of 40% i.e., 1582 m² out of the total area of the project. The estimated project cost is Rs 6.7 Crores including existing investment of Rs 6.0 Crores. Total capital cost earmarked towards environmental pollution control measures is Rs. 1.17 Crores and the Recurring cost (operation and maintenance) will be about Rs 0.40 Crores per annum.

The PP reported that there is notified (November 2020) ESZ of Jessore Sloth Bear Sanctuary at a distance of 6.92 Km in North-west direction and Mount Abu Wildlife Sanctuary at a distance of 8.05 km North from the project site. River/ water body Banas River is flowing at a distance of 1.68 Km WNW direction. Conservation plan for seven schedule I species has been duly prepared and a budget of Rs 0.12 crores has been allocated for the same. The Committee deliberated the Action Plan with mitigation measures and found in order.

Total Employment generation will be 30 persons. Industry proposes to allocate Rs 12 lakhs for social activities like development of smart classes in govt school and construction of community toilets in nearby villages with Rs. 5 lakhs in first year, Rs. 3.5 lakhs for 2nd year and Rs. 3.5 Lakhs towards social welfare.

The PP reported that the Ambient air quality monitoring was carried out at 8 locations during winter season from October 2021 to December 2021 and the baseline data indicates the ranges of concentrations as: PM10 (107.4 µg/m³ to 57.46 µg/m³), PM2.5 (63.55 µg/m³ to

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32.61 µg/m³), SO₂ (13.82 µg/m³ to 7.13 µg/m³) and NO_x (37.47 µg/m³ to 17.74 µg/m³). AAQ modelling study for point source emissions indicates that the maximum GLCs after the proposed project would be 0.300 µg/m³, 0.264 µg/m³, 0.300 µg/m³, 1 µg/m³ and 0.002 mg/m³ with respect to PM₁₀, PM_{2.5}, SO_x and NO_x and CO. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS) except PM₁₀ at one location at Chandravati is found to be at 107.4 µg/m³. The main reason for the increase in PM₁₀ value is due to kutchra road. The PP committed for better Air Quality in the Village Chandravati to control the PM₁₀ and other AAQ emission values within the limits. M/s Arbuda Industries commit nearby to undertake the tree sapling plantation alongside the road in consultation with the local body. The PP also committed that the plantation of indigenous tree species that can reduce particulate matter and fugitive emissions with the scope for vertical gardening as much as feasible.

The PP reported that the Total water requirement is 13.70 m³/day of which fresh water requirement of 6.0 m³/day will be met from RIICO water supply/ Standby CGWB connection. Effluent of 9.2 m³/day quantity will be treated through ETP, MEE/MVR system and RO. The plant will be based on the Zero Liquid discharge system. Water is being supplied from the RIICO water supply. Standby connection from CGWB is also taken.

The total Power requirement after expansion will be 250 kVA and will be sourced from Jodhpur Vidyut Vitran Nigam Limited (JVNL). Existing unit has DG sets with capacity of 125 kVA. Stack (5 m) will be provided as per CPCB norms to the proposed DG sets. Existing unit has 1 No. of 3 TPH Boiler with Multi cyclone separator/ wet scrubber with a stack of height of 30 m for controlling the particulate emissions within the statutory limit of 115 mg/Nm³ for the boilers. Existing unit has a Thermic fluid heater with capacity of 1 No. of 6 Lac kcal/hr and now the PP is proposing an increase in capacity from 6 Lac kcal/hr to 8 Lac kcal/hr. Stack of height 30 m will be installed for controlling the particulate emissions.

The Project proponent will comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

Details of Process emissions generation and its management

Stack No	Name of Stack	Pollution Control Measure	Height above ground(m)	Stack Dia (m)	Parameter	Emission standard	Fuel used
1	Thermic Fluid Heater (8 Lac kcal)	Multi Cyclone And wet scrubber	30	-	PM	115 mg/Nm ³	Agro Waste
2	Boiler (3 TPH)	Multi Cyclone And wet scrubber	30	0.8	PM	115 mg/Nm ³	Agro Waste

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3	DG sets 125 kVA (Standby)	Chimney	5	0.3	-	-	Diesel
4	Process Reactor	Adequate Stack Height, Three Stage Common Venturi Scrubber	30	-	Sulphuric Acid Mist Chlorine	35 mg/Nm ³ 15 mg/Nm ³	-

Details of Solid waste/ Hazardous waste generation and its management

Category	Type of Waste	After Expansion (kg/day)	Treatment Method
Biodegradable	Organic Waste	1.82	Will be sent to MSW disposal site
Non-Biodegradable	Recyclable Waste (Plastic, paper, wood, glass, etc)	2.98	Will be sold to Authorised Recycler
Total		4.80	
NON-HAZARDOUS WASTE MANAGEMENT (PROCESS)			
Process Waste	Unit	Total after expansion	Treatment/Disposal
Boiler Ash	TPM	0.2	Will be sold to the brick manufacturer.
HAZARDOUS WASTE MANAGEMENT (PROCESS)			
Waste/ Category as per HW Rules 2016	Unit	Total after expansion	Disposal
Used Oil (Hazardous Waste)	TPA	0.0012	Will be sold to an Authorised recycler/TSDF site, Udaipur (Rajasthan) .
Chemical sludge	TPA	159	Will be sent to the TSDF site, Udaipur (Rajasthan) .
Discarded chemical containers	TPA	6	Will be sold to an approved recycler or trader.
Iron Sludge	TPA	293	Will be Sold to the recycler/Co- processor having registration under rule 9 of HoWM rules 2016.
Salt from MEE/MVR	TPA	25	Will be sent to the TSDF site, Udaipur (Rajasthan) .
Spent carbon	TPA	2	Will be sold to the recycler/Co- processor having registration under rule 9 of HoWM rules 2016.

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Deliberations by the EAC:

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Experts Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the project proponent.

The EAC noted that the project proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee, after detailed deliberations, noted that the Ministry had issued EC earlier vide letter no. J-11011/61/2019-IA II(I) dated 11.03.2020 for Manufacturing Synthetic Organic Chemical (dyes Intermediates) of capacity 30 TPM (360 TPA) at plot no F-95, RIICO growth center, Phase-II, village Maval, Tehsil Abu Road, District Sirohi, Rajasthan in favour of M/s Arbuda Industries. The Unit has obtained certified compliance report of EC conditions by obtained from the Integrated Regional Office, MoEFCC Jaipur. The Committee deliberated the Certified Compliance Report and found in order.

The Committee also noted that the Ambient Air quality at Village Chandravati is found to be 107.4 µg/m³ which is more than the prescribed standard. The main reason behind the increase in value of PM₁₀ is due to the kutchra road which cause more pollution as comparison to Pakka road. The PP committed for better Air Quality in the Chandravati Village to control the emission of PM₁₀ and other AAQ emission values within the prescribed standards. PP also committed for the plantation in the adjoining areas in consultation with the local authorities. The PP also committed that the plantation is of indigenous tree species that can reduce particulate matter and fugitive emissions with the scope for vertical gardening.

The Committee also deliberated the Onsite and Offsite Emergency plan and various mitigation measures to be proposed during implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

Accordingly, the EAC recommended for the grant of environmental clearance to the proposal subject to following conditions:

The environmental clearance granted to the project/activity is strictly under the Minutes of 27th EAC Meeting (Industry 3 Sector) held on March 7-8, 2022

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provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

The EAC, after detailed deliberations, **recommended the project for grant of environmental clearance, subject to compliance of terms and conditions as under, and general terms and conditions in Annexure:** -

- (i). The PP shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (ii). The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- (iii). No banned chemicals/dyes shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
- (iv). The project proponent shall comply with the environment norms for Dye and Dye Intermediate Industry as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 325(E), dated 07.05.2014 under the provisions of the Environment (Protection) Rules, 1986.
- (v). All Necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The Project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
- (vi). The continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (vii). The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (viii). The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

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- (ix). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
- (x). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xi). The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (xii). Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97% with effective chillers/modern technology.
- (xiii). Total fresh water requirement shall not exceed 6.0 m³/day Prior permissions in this regard shall be obtained from the concerned regulatory authority.
- (xiv). As already committed by the project proponent, Zero Liquid Discharge (ZLD) shall be ensured and no waste/treated water shall be discharged outside the premises. Treated effluent shall be reused in the process/utilities. Treated Industrial effluent shall not be used for gardening/greenbelt development/horticulture purpose
- (xv). The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
- (xvi). The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high-pressure hoses for equipment clearing to reduce wastewater generation.
- (xvii). The green belt of at least 5-10 m width shall be developed in nearly 40% of the total project area mainly along the plant periphery/adjacent areas, as committed by the PP. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. Trees have to be planted with spacing of 2m x 2m and number of trees have to be increased accordingly. The plant species can be selected that will give better carbon sequestration and plantation shall be completed within six months.
- (xviii). The activities and the action plan of the issues raised during public hearing to address the socio-economic issues in the study area, shall be completed as per the schedule presented before the Committee and as described in the EMP report in letter and spirit. The compliances report shall be submitted to IRO, MoEFCC Lucknow.

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- (xix). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

Agenda No. 27.7

Setting up of Pesticides Manufacturing Unit with proposed capacity of 3500 MTPA (excluding formulation), located at 529/2 3-15, 530/2 5-15, 531/1 0-10, Village-Hassanpur Tehsil- Rajpura, District- Patiala, Punjab by M/s. Safe Agrochemicals LLP – Re- Consideration of Environmental Clearance-regarding.

[Proposal No. IA/PB/IND3/214382/2021; File No. IA-J-11011/239/2021-IA-II(I)]

The proposal was earlier placed before the EAC in its 24th meeting held during 12-13 January, 2022 wherein EAC recommended the project. During the file processing, competent authority sought certain requisite information/inputs regarding onsite and offsite emergency plan. The Information submitted by the project proponent was not satisfactory.

Deliberations in the EAC:

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal.

The EAC noted that the project was considered earlier in the 24th EAC meeting wherein EAC recommended the project. During processing of the project for grant of EC the Ministry has sought a clarification that, "Since this is a Pesticide Manufacturing Unit, it would be appropriate that the Project Proponent is called upon to submit the Disaster Management Plan as well which may be deliberated by the EAC and timeline for completion of the various activities related to it is also clearly specified so that Response to various Disasters is in place before the Plant becomes operational." Accordingly, the PP was submitted the ADS reply and the proposal is placed in this instant meeting.

The EAC noted that the requisite information/inputs regarding onsite and offsite emergency plan was not satisfactory.

The EAC, after detailed deliberations, **suggested to resubmit the revised On-site, Off-Site Emergency Disaster Management Plan and various mitigation measures** to be proposed during implementation of the project.

Agenda No. 27.8

Extension of environmental Clearance for expansion of dyes & dye intermediates unit {60 MTPM to 2355 MT/month and coal based power plant: 5 MW/month at Survey No 637, nr. Kalamsar Village, Khambhat, Anand, Gujarat by M/s ROHAN DYES AND INTERMEDIATES UNIT 1 – Consideration in Validity of extension in Environmental

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Clearance

[Proposal No. IA/GJ/IND3/257657/2022; File No. J-1101/467/2008-IA-II(I)]

The PP did not attend the meeting; however, the Committee deliberated the request of PP as submitted on the Parivesh portal.

It was informed to the Committee that the EC was issued by the Ministry to the project vide letter No. J-11011/467/2008-IA II (I) dated 4th October, 2010. Extension in validity of Environmental Clearance was also issued to the project vide letter dated 19.07.2017.

The committee was also informed that as per para 9 of EIA Notification, 2006 “*validity may be extended by the regulatory authority concerned by a maximum period of three years if an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form I, and Supplementary Form IA, for Construction projects or activities (item 8 of the Schedule)*”

The committee was of the view that for the calculation of validity of EC, EC dated 4th October, 2010 should be considered. The committee recommended that as the EC was not implemented by the PP even after taking extension of three years, therefore no scope for further extension left as per the provision of EIA, Notification, 2006.

The Committee **returned** the proposal in the present form.

Agenda No. 27.9

Extension of environmental Clearance for Adhesive Manufacturing Plant at Plot No. 770/2 & 770/3, Village Jhagadia GIDC, Taluka Jhagadia, District Bharuch, Gujarat by M/s Bostik India Private Limited – Consideration in Validity of extension in Environmental Clearance

[Proposal No. IA/GJ/IND3/258604/2022; File No. J-11011/78/2013-IA-II(I)]

The proposal is for validity extension in the Environmental Clearance granted by the Ministry vide letter No. J-11011/78/2013-IA II (I) dated 13th April 2015 for the project Adhesive Manufacturing Plant located at plot number 770/2 and 770/3 of GIDC Jhagadia, Taluka Jhagadia, District Bharuch in Gujarat in favour of M/s. Bostik India Private Limited.

The project proponent has requested for validity extension in the Environmental Clearance with the details are as under;

S. No.	Para of EC issued by MoEF&CC	Details as per the ToR/EC	To be revised/ read as	Justification/reasons		
				S.	EC	Date
1	EC received dated 13 th	<ul style="list-style-type: none"> Validity period as per EC 5 years. 	Extension for 3			

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April 2015	<ul style="list-style-type: none"> As per Gazettee Notification by MoEF&CC Delhi dated 29th April 2015, validity of Environment Clearance shall be 7 years from the date of issue instead of 5 years. Hence, EC is valid till 12th April 2022 Because of COVID-19 situation, MoEF released one notification dated 18th January, 2021 regarding validity of EC. "The period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances" Hence, Hence Our EC is valid up to 12th April 2023. 	years	No.	Extension Process till date	
			1	EC Received	13 th April 2015
			2	Validity of EC for 7 years	12 th April 2022
			3	One year EC validity extension due to COVID-19	12 th April 2023
			4	Application for EC Validity Extension	21 st February 2022
			5	Acceptance of Application by MoEF&CC, Delhi	28 th February 2022
			9	EC Extension Presentation at MoEF&CC, Delhi	08 th March 2022

Deliberations in the EAC:

The Member Secretary informed the Committee that the PP has got EC on 13th April 2015 but still there are non-compliances of EC conditions as reported by the IRO, MoEFCC. EAC observed that compliance of EC conditions should be the primary objective of PP. Accordingly, the committee was of the opinion that without complete compliances of existing EC condition this instant project may not be considered by the EAC for further extension.

The EAC noted that while presentation the consultant addressed State Level Expert Appraisal Committee (SEAC) instead of Expert Appraisal Committee (EAC). The committee showed displeasure to the casual behavior of the consultant. The Consultant, however, apologize for the mistake and submitted apology letter vide letter dated 08.03.2022.

The Committee suggested PP to first comply with the existing EC conditions and then come before the Committee for validity extension as the EC is already valid till April, 2023.

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The proposal was accordingly **returned** in its present form for the revision of the application.

Agenda No. 26.10

Formaldehyde manufacturing unit with Production capacity of 80 TPD, located at village Kohand, Tehsil - Gharaunda, District: Karnal, Haryana by M/s JRS Industries – Consideration in TOR- Violation Case submitted by Project Proponent on Parivesh Portal on 25.02.2022.

(Hon'ble Supreme Court order dated 07.02.2022 in the matter of CIVIL APPEAL NO. 448 OF 2022, JRS INDUSTRIES V/s VINEET NAGAR & ORS.)

[Proposal No. IA/HR/IND3/258480/2022; File No. IA-J-11011/172/2021-IA-II(I)]

The project proponent and the accredited consultant M/s SBA Enviro Systems Pvt. Ltd., Consultants having accreditation number NABET/EIA/2023/ RA0198 valid till 24.5.2023 has made a detailed presentation on the salient features of the project and informed that:

The proposal is for Terms of Reference (ToR) for Formaldehyde manufacturing unit with capacity of 80 TPD, located at village Kohand, Tehsil - Gharaunda, District: Karnal, Haryana by M/s JRS Industries. The Existing plant was established based on Consent to Establish granted vide file no. HSPCB/Consent/313096618KARCTE5628233 dated 14.9.2018 without prior Environmental clearance, thus the Project has violated the provisions of the EIA Notification, 2006.

Production Capacity

Product	Existing Capacity	Proposed Capacity	Total Capacity
Formaldehyde	80 TPD	80 TPD	80 TPD

Raw Material Detail:

Raw Material	Existing Requirement	Proposed Requirement	Total Requirement
Methanol	40 MT	40 MT	40 MT

The project comes under Item 5(f) of the Schedule, as Category A, as per EIA Notification 2006 and its subsequent amendments and, therefore requires appraisal at central level by Expert Appraisal Committee (EAC) in the Ministry.

The PP reported that the existing land area is 4375.62 sqm and built up area is 864.00 m2. The proponent informed that existing develop a greenbelt area is 1540.00 sqm and open area is 698sqm of the project. The estimated project cost is Rs 6.7 Crores including existing investment of Rs 3.25 Crores. The PP reported that the Total water requirement is 53 KLD, 52.5 KLD for industrial use & 0.5 KLD for domestic purpose. NOC for ground water abstraction from HWRA is yet to be obtained. The PP reported that the total power requirement will be 220 kVA (Total Connection load) and will be sourced from UHBVN (Uttar Haryana Bijli Vitran Nigam). Two DG set of capacity 180 KVA and 200 KVA also exist as the

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backup power supply.

Details of Violation:

Period	Production	Remarks
August, 2018- October, 2020	Formaldehyde Manufacturing (80 TPD)	Prior EC was not taken before setting up and operating the Unit, hence covered under violation of the provisions of the EIA Notification, 2006

Deliberations by the EAC:

The Member Secretary has informed to the EAC that the Ministry had issued a Notification vide S.O. 804 (E) dated 14th March, 2017 for appraisal of projects for grant of terms of reference/ Environmental Clearance, which have started the work on site, expanded the production beyond the limit of Environmental Clearance, or changed the product mix without obtaining prior Environmental Clearance under EIA Notification, 2006. The above said notification i.e., Notification vide S.O. 804 (E) dated 14th March, 2017 was an open window for 6 months. The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

The Member Secretary has also appraised to the EAC that there were three recent court cases in the Hon'ble NGT [viz. Dastak NGO vs Syncochem Prganics Pvt. Ltd. & ors in OA No. 287 of 2020, Vineet Nagar Vs. Central Ground Water Authority & Ors, in OA No. 298 of 2020, and Ayush Garg Vs Union of India & Ors. in OA No. 840 of 2019], which were disposed of by Hon'ble NGT vide its Order dated 03.06.2021 with the following directions:

- (i) For past Violations, the concerned Authorities are free to take appropriate action in accordance with polluter pays principle, following due process.
- (ii) Since having prior EC is statutory mandate, it has to be complied with by the formaldehyde producing industrial units barring which the units cannot be allowed to function.
- (iii) State PCB may assess and recover compensation for illegal operation of the Units on 'Polluter Pays' principle.
- (iv) State PCB may ensure that the unit does not re-start functioning without requisite Statutory Clearance.
- (v) To be duly considered by the concerned regulatory authorities including MOEFCC on merits and in accordance with law.

It was informed to the Committee that the Hon'ble NGT(WZ) in the matter titled Appeal No. 34/2020 titled Tanaji B. Gambhire vs. Chief Secretary, Govt. of Maharashtra & Ors. vide order dated 24.05.2021 directed that a proper SoP (Standard Operating Procedure) be laid down for grant of EC in violation cases so as to address the gaps in binding law and practice being currently followed. The Hon'ble NGT further suggested MoEFCC to consider circulating such SoP to all SEIAAs in the country. Standard Operating Procedure (SOP) for identification

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and handling of violation cases under EIA Notification, 2006 vide office memorandum dated 7th July, 2021 was issued.

It was further informed that the Hon'ble Supreme Court in another matter titled **Electrosteel Steels Ltd. Vs. Union of India & Ors** (Civil Appeal No. 7576-7577 of 2021) vide judgment dated 09/12/2021, inter-alia, held vide the following paragraphs that :

“.....93. *The interim order passed by the Madras High Court appears to be misconceived. However, this Court is not hearing an appeal from that interim order. The interim stay passed by the Madras High Court can have no application to operation of the Standard Operating Procedure to projects in territories beyond the territorial jurisdiction of Madras High Court. Moreover, final decision may have been taken in accordance with the Orders/Rules prevailing prior to 7th July, 2021.*

94. *In passing the impugned order the High Court overlooked the consequences of closure of an integrated steel plant with a work force of 300 regular and 700 contractual workers. The High Court also failed to appreciate that the judgment of this Court in Alembic Pharmaceuticals (supra) was distinguishable on facts. Furthermore, continuance of the interim orders allowing operation of an industrial establishment or even the grant of revised EC to the industrial establishment cannot stand in the way of action against that establishment for contraventions, including the imposition of penalty, on the principle 'polluter pays'. The scope and effect of Section 32A of the IBC is a different issue. This Court need not examine into the question of whether penal action can be initiated against the Appellant or, whether compensation can be recovered from the Appellant, at this stage. The issue may be decided by the appropriate authority at the appropriate stage when it adjudicates an action for penalization of the Appellant or recovery of compensation from the Appellant. The application of the Appellant for revised EC, CTO etc. shall be considered strictly in accordance with environmental norms.*

95. *The appeals are allowed. The impugned order is set aside. The Respondent No.1 shall take a decision on the application of the Appellant for revised EC in accordance with law, within three months from date. Pending such decision, the operation of the steel plant shall not be interfered with on the ground of want of EC, FC, CTE or CTO.....”*

Further, the Ministry has issued an OM on 25/08/2021 and forwarded the directions of the Hon'ble Supreme Court in the matter of Electrosteel Steels Ltd. Vs. Union of India & Ors (Civil Appeal No. 7576-7577 of 2021) vide judgment dated 09/12/2021 to regulatory authority.

The Member Secretary informed to Committee that the instant matter was placed before the EAC, in pursuance of the directions given by the Hon'ble Supreme Court order dated 07.02.2022 for the Original Application No. 4480f 2022 (JRS Industries Vs. Vineet Nagar & Ors.) concluded “the concerned authorities shall proceed with the applications, in accordance with law, at the earliest, preferably within two months from the date of communication of this order”.

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After detailed deliberations and examination of application in Form-I, PFR, other reports, by the Committee it is emerged that the instant application is not as per the Standard Operating Procedure (SOP) dated 7.7.2021 for identification and handling of violation cases under EIA Notification, 2006. Even PP has not proposed the violation TOR as per provisions of the SOP dated 07.07.2021 and PP has not submitted the correct application.

During the presentation the PP/Consultant has accepted that they had missed out some of the important details related to the project. They have requested the EAC to consider this one-time and allow us to furnish the requisite details about the proposed TOR as per SOP dated 07.07.2021 and other parameters in the PFR & Form-1 which is requisite documents as per provision of the EIA Notification, 2006.

The EAC has also advised that the Consultant to submit the application with all the details for appraisal of the EAC.

After, detailed deliberations, the EAC accepted the request of PP for revision of application on Parivesh portal. Accordingly, the EAC **deferred** the proposal for revision of application as per SOP dated 07.07.2021.

The meeting ended with thanks to the Chair.

GENERAL EC CONDITIONS

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
- (iii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iv) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (v) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (vi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (vii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (viii) The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (ix) The environmental statement for each financial year ending 31st March in Form-V as is

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mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.

- (x) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- (xii) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

Annexure-IIList of the Expert Appraisal Committee (Industry-3) members participated during Video Conferencing (VC) meeting

S. No.	Name of Members	Designation
1.	Prof. (Dr.) A.B. Pandit Vice Chancellor, Institute of Chemical Technology, Mumbai, Sir JC Bose Fellow, Government of India Email: ab.pandit@ictmumbai.edu.in	EAC Chairman
2.	Dr. Ashok Kumar Saxena, IFS Bungalow No. 38, Sector-8A, Gandhinagar, Gujarat – 382008 E-mail: ashoksaxena1159@gmail.com	Member
3.	Prof. (Dr.) S. N. Upadhyay Research Professor(Hon.), Department of Chemical Engineering & Technology, Indian Institute of Technology (Banaras Hindu University), Varanasi E-mail:snupadhyay.che@iitbhu.ac.in	Member
4.	Prof. (Dr.) Vijay S. Moholkar Professor in Department of Chemical Engineering, Block-K (Academic complex), Room No. 111, India Institute of Technology Gawahati, Gawahati – 781039 E-mail: vmoholkar@iitg.ac.in	Member
5.	Shri Santosh Gondhalkar 'Shree' Apartment, Flat 401, Plot No. 22, Tukaram Society, Santnagar, Pune- 411009 E-mail: santoshgo@gmail.com	Member
6.	Dr. Suresh Panwar House No.4, Gayateri Green Society, NH 58 Bypass, Kankerkhera, Meerut, Uttar Pradesh Email- spcpri@gmail.com	Member
7.	Shri Tukaram M Karne "SHREYAS ORNATE" F-1, 95-Tulasibagwale Colony, Sahakarnagar-2, PUNE: 411 009, Maharashtra E-mail: tmkarne@gmail.com	Member
8.	Prof. (Dr.) Suneet Dwivedi, Professor in K Banerjee Centre of Atmospheric and Ocean Studies, University of Allahabad, Allahabad - 02 Uttar Pradesh E-mail:dwivedisuneet@rediffmail.com /suneetdwivedi@gmail.com	Member

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9.	Shri Sanjay Bisht Scientist 'E', Room No. 517, Office of the Director General of Meteorology, Indian Meteorological Department, Musam Bhawan, Lodhi Road, New Delhi -110003 E-mail: sanjay.bist@imd.gov.in	Member
10.	Shri Dinabandhu Gouda Additional Director, DH IPC-I, Room No. 309A, Third Floor, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi – 110032 E-mail: dinabandhu.cpcb@nic.in	Member
11.	Dr. R. B. Lal Scientist 'E'/Additional Director Ministry of Environment, Forest and Climate Change Indira Paryavaran Bhawan, Room No. V-304, Vayu Wing, Jor Bag Road, New Delhi-110003 Telefax: 011-20819346 E-mail: rb.lal@nic.in	Member Secretary

MoEFCC

1.	Dr. Abhilasha S Mathuriya Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bag Road, New Delhi-110003	Scientist D
2.	Dr. Bhawana K Negi Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bag Road, New Delhi-110003	Technical Officer
3.	Mr. Ritin Raj Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bag Road, New Delhi-110003	Research Assistant

Approval of EAC Chairman

Email

Additional Director MoEFCC Dr R B LAL

Re: Zero Draft Minutes of the 27th EAC (Industry 3 Sector) meeting held during March 7-8, 2022 (through Video Conferencing) for comments of the EAC and approval of the Chairman Sir.

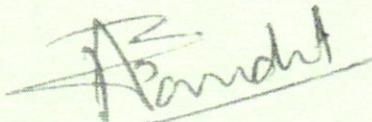
From : ab pandit <ab.pandit@ictmumbai.edu.in> Mon, Mar 14, 2022 11:00 AM
Subject : Re: Zero Draft Minutes of the 27th EAC (Industry 3 Sector) meeting held during March 7-8, 2022 (through Video Conferencing) for comments of the EAC and approval of the Chairman Sir. 1 attachment
To : Additional Director MoEFCC Dr R B LAL <rb.lal@nic.in>, ashoksaxena1159@gmail.com, snupadhyay che <snupadhyay.che@iitbhu.ac.in>, dwivedisuneet@rediffmail.com, suneetdwivedi@gmail.com, santoshgo@gmail.com, pkmishra che <pkmishra.che@itbhu.ac.in>, drpkm18@gmail.com, spcpri@gmail.com, tmkarne@gmail.com, Dinabandhu Gouda <dinabandhu.cpcb@nic.in>, Sanjay Bist <sanjay.bist@imd.gov.in>, vmoholkar@iitg.ac.in, Rakesh kushwaha <kushwaha-cgwb@gov.in>

Dear Dr. Lal,

Please find attached signed Minutes of the EC meeting,

With Warm Regards
Pandit

The Minutes of the meeting has been approved



Prof Aniruddha B Pandit

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ENVIRONMENTAL
CLEARANCE



**Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)**

To,

The GM
MS. SUN PHARMACEUTICAL INDUSTRIES LIMITED
Sun Pharmaceutical Industries Ltd Sathammal Village, Karunkhuzhi Post
madhuranthagam Taluk, Kanchipuram, Tamil Nadu-603303

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/TN/IND3/248368/2021 dated 08 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22A058TN111003 |
| 2. File No. | IA-J-11011/544/2021-IA-II(I) |
| 3. Project Type | New |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 5(f)-API |
| 6. Name of Project | "Proposed expansion of Active Pharmaceutical Ingredients (APIs) Bulk Drug manufacturing within the Existing Plant" of M/s. Sun Pharmaceutical Industries Ltd. Village Sathammai, Taluk Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu |
| 7. Name of Company/Organization | MS. SUN PHARMACEUTICAL INDUSTRIES LIMITED |
| 8. Location of Project | Tamil Nadu |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 31/03/2022

(e-signed)
Dr. R.B. Lal
Scientist E
IA - (Industrial Projects - 3 sector)



Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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By Speed Post/Online

F. No. IA-J-11011/544/2021-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 110003

Dated: 31st March, 2022

To,

M/s Sun Pharmaceutical Industries Ltd.,
Village Sathammai, Taluka Madurantakam,
District Chengalpattu (Formerly Kancheepuram),
Tamil Nadu

Email: joy.ma@sunpharma.com

Project: Expansion of Active Pharmaceutical Ingredients (APIs) manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd. - Environmental Clearance regarding.

Sir,

This has reference to your proposal No. IA/TN/IND3/248368/2021 dated 30th December 2021 and further EDS reply dated 8th February, 2022 and submitting the PFR & EMP report and further information vide letter dated 8th March, 2022 on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for Environmental Clearance to the project for Expansion of Active Pharmaceutical Ingredients (APIs) manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant, located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd.

3. The details of products and capacity are as under:

S. No.	Product Details (complete name)	CAS No.	Existing Quantity	Proposed Quantity	Total Quantity	Uses
1.	Sodium Valproate	1069-66-5	8	27	35	Anticonvulsant
2.	Oxetacaine	126-27-2	1	2.4	3.4	Oral Anaesthetic
3.	Clomipramine	303-49-1	1	2	3	Antidepressant
4.	Metadoxine	74536-44-0	0.4	0.6	1	Non-alcoholic Steatohepatitis

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5.	Flurbiprofen	5104-49-4	1	0	0	Nonsteroidal anti-inflammatory agent
6.	Analgin Magnesium	63372-86-1	6	0	0	Analgesic
7.	Carbamazapine	298-46-4	4	0	0	Anticonvulsant
8.	Metoprolol Tartrate	56392-17-7	3	0	0	Beta blockers
9.	Tramadol Hydrochloride	36282-47-0	1	0	0	opioid analgesics
10	Danazol	17230-88-5	0.1	0	0	androgenic hormones
11	Magnesium Valproate	62959-43-7	0	10	10	Anticonvulsant.
12	Divalproex Sodium	76584-70-8	0	15	15	Anticonvulsant.
13	Mephentermine sulphate	1212-72-2	0	0.75	0.75	Antihypertensive
14	Elagolix sodium	832720-36-2	0	0.02	0.02	Gynaecology (Menstruation disorders)
15	Valproic acid	1069-66-5	0	43	43	Anticonvulsant.
16	Ranolazine	95635-55-5	0	10	10	Antianginal
17	Amisulpride	71675-85-9	0	2	2	Dopamine receptor antagonist; neuroleptic.
18	Hydroxychloroquine	747-36-4	0	0.55	0.55	Rheumatoid arthritis
19	Carboplatin	41575-94-4	0	0.072	0.072	Various types of cancers.
20	Orlistat	96829-58-2	0	2.4	2.4	Therapy of weight loss.
21	Isotretinoin	4759-48-2	0	0.18	0.18	Treat severe recalcitrant nodular acne.
22	Lumacaftor	936727-05-8	0	0.05	0.05	Treat cystic fibrosis
23	Pregabalin	148553-50-8	0	4	4	Analgesic in treatment of peripheral neuropathic pain, Anticonvulsant, Anxiolytic
24	Dexmethyl Phenidate	19262-68-1	0	0.1	0.1	deficit hyperactivity disorder

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25	Tizanidine	64461-82-1	0	0.25	0.25	skeletal muscle relaxants
26	Lenalidomide	191732-72-6	0	0.025	0.025	treat various types of cancers
27	Liraglutide	204656-20-2	0	0.25	0.25	control blood sugar levels
28	Methylphenidate HCL	298-59-9	0	0.475	0.475	attention deficit hyperactivity disorder - ADHD
29	Lurasidone	367514-87-2	0	0.5	0.5	treat the symptoms of schizophrenia
30	Imatinib	220127-57-1	0	1.9	1.9	treat certain types of leukemia
31	Sunitib	341031-54-7	0	0.04	0.04	Antineoplastics
32	Leuprolide	74381-53-6	0	0.1	0.1	Treatment of prostate cancer, endometriosis, uterine fibroids
33	Semaglutide	910463-68-2	0	0.02	0.02	control blood sugar levels
34	Total		25.5	123.68	134.82	

4. The Project proponent reported that the land area is 64688.76 sq.m. The expansion is proposed within the existing land. The industry has already developed 21992.00 sq.m. (33.99%) green area and an additional 2500 more trees will be developed in area of 4006.00 sq.m. near project site. So overall greenbelt proposed after expansion will be 40.19%. The estimated project cost is Rs. 202.36 Crores including an existing investment of Rs. 174.36 Crores. Total capital cost earmarked towards environmental pollution control measures for proposed expansion is Rs.149.5 Lakhs and the Recurring cost (operation and maintenance) will be about Rs. 59.97 lakhs per annum. Total Employment will be of 654 persons. Industry proposes to allocate Rs. 33 Lakhs of the proposed cost towards CER.

5. The PP reported that the unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary. Wildlife Corridors etc. within 10 km distance from the project site. Project proponent has applied the NBWL clearance vide proposal no. FP/TN/IND/5079/2020 which is under consideration by Wildlife Division. There are no other National Park, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. The Kiliyar River is flowing at a distance of 2.03 km in SSW direction. Palar River is flowing at a distance of 7.52 km in ENE direction.

6. The PP reported that total water requirement after expansion will be 286.5 KLD out of which fresh water will be 182 KLD. Fresh water will be sourced from private tankers. Effluent of 83 KLD will be treated through existing Effluent Treatment Plant of 60 KLD

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followed by RO (40 KLD), MEE (80 KLD) and ATFD (22KLD). The plant is based on Zero liquid discharge system.

7. The power requirement after expansion will be 42000 kVA including existing 36000 kVA and will be met from TANGEDCO. Existing unit has DG sets of 1x380 kVA, 1x1500 kVA, 1x1010 kVA, 1x 500 kVA capacities, additionally DG sets are used as standby during power failure. Stack height of 7m for 380 kVA & 500 kVA and 30 m for 1010 kVA & 1500 kVA has been provided as per CPCB norms. Existing unit has 3 TPH (2 Nos.), 6 TPH (1 No.) and 10 TPH (1 No.) coal/wood fired boilers. No additional boiler will be installed. Dust collector with a stack height of 30 m (for 6 TPH boiler) and dust collector followed by bag filter with a stack height of 36 m (for 10 TPH boiler) has been installed for controlling the particulate emissions within the statutory limit of 115 mg/Nm³.

8. The Project proponent will comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. The Onsite and Offsite Emergency plan will be implemented as cited in the provisions of the Rules.

9. Details of solid waste/hazardous waste disposal and process emissions generation and its management are as per the plan provided in the PFR & EMP report and as deliberated in the EAC.

10. The PP reported that this is old unit and is operating with valid CTO from SPCB before 2006. The unit has obtained CTO compliance from the Tamilnadu Pollution Control Board vide letter dated 07.03.2022. All the conditions were reported complied, however, some suggestion were given to the unit. The PP committed to implement the suggestion given by TNPCB. The EAC deliberated the compliance status and found satisfactory.

11. The Committee was informed that the Ministry has issued an Office Memorandum dated 28.01.2021, which inter-alia request EAC to clearly recommend the permissible pollution load i.e., quantity and quality, including composition of emissions, discharge and solid waste generation. In compliance this OM, PP has submitted the following pollution load information and the EAC deliberated on the issue. PP also requested that EC may include the name of products also otherwise PP will face difficulty in obtaining the CTE/CTO from concerned SPCB.

Kg Per Day														
Water Input	EFFLUENT WATER								SOLID WASTE					
	Effluent Water	Inorganics In Effluent	Organics In Effluent	TDS	COD	HTDS	LTDS	Total Effluent	Organic Solid waste	Inorganic Solid waste	Spent Carbon	Distillation Residue	Process emissions	Fugitive loss
1,82,000	83,000	617	475	514	528	36,500	46,500	83,000	59	72	127	9,143	927.7	66.36

HAZARDOUS SOLID WASTE DETAILS

Kg Per Day			
SOLID WASTE			
Organic solid	Inorganic solid waste	Spent Carbon	Distillation Residue
59	72	127	9,143

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EMISSION DETAILS

Kg Per Day	
Process emissions	Fugitive emissions
927.7	66.36

Kg Per Day										
CO2	H2	NH3	O2	N2	HBr	HCl	(CH3)2NH	CH3Cl	HF	SO2
895.7 (P) + 15 (F) = 910.7	0.3 (P)	0.3 (P)	14 (F)	16 (F)	0	12.6 (P)	0	0	0	18.6 (P) + 21.36 (F) = 39.96

12. The proposal was considered by the **Expert Appraisal Committee (Industry-3 Sector) in its 27th meeting held during 7-8 March, 2022**, wherein the project proponent and their consultant [M/s Eco Laboratories and Consultants Pvt. Ltd. having accreditation number NABET/EIA/2023/RA0211 valid till 17.12.2023] presented the PFR/EMP report.

The Committee found the PFR/EMP report and reply of PP satisfactory and recommended the project for grant of environmental clearance. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <http://parivesh.nic.in>.

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with PFR/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the PFR/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the PFR/EMP reports are in order, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

The Committee deliberated on the revised water balance data submitted by PP and found it satisfactory. The Committee also deliberated on the action plan and budget allocation for green belt development. As committed by the PP the green belt development shall be completed within one year. The Committee suggested that the greenbelt development shall be taken up actively by the PP and trees shall be planted considered 2m x 2m ratio. The Committee deliberated on mitigation of carbon emissions, biofuels and socioeconomic study submitted by PP and found satisfactory. The committee deliberated the status of court case and compliance status of CTO and found the reply of PP satisfactory and reply of PP found to be satisfactory.

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The Committee deliberated the Onsite and Offsite Emergency plans and various mitigation measures to be proposed during implementation of the project and advised the PP to implement the provisions of the Rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

13. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

14. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-3), Ministry of Environment, Forest and Climate change hereby accords **Environmental clearance to the project for Expansion of Active Pharmaceutical Ingredients (APIs) manufacturing unit with production capacity from 25.5 TPM to 134.082 TPM within the Existing Plant, located at Sy. No. 90/2, 90/3, 90/4, 99/1, 99/2, 99/3, 99/4, 99/5, 100/1, 100/2a, 100/2b, 100/3, Village Sathammai, Taluka Madurantakam, District Chengalpattu (Formerly Kancheepuram), Tamil Nadu by M/s Sun Pharmaceutical Industries Ltd.** under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under:-

A. Specific Conditions:

- (i). **This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble NGT and any other Court of Law, as may be applicable to this project.**
- (ii). **This Environmental Clearance is subject to obtaining the NBWL clearance from the Standing Committee on Wildlife as the Unit is located at 3.72 km (West) from the Vedanthangal Bird Sanctuary.**
- (iii). **The project proponent shall comply with the environment norms for Bulk Drugs (Pharmaceutical) Industry as notified by the Ministry of Environment, Forest and Climate Change, vide GSR 541(E), dated 06.08.2021 under the provisions of the Environment (Protection) Rules, 1986.**
- (iv). The PP shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the PFR/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (v). No banned chemicals shall be manufactured by the project proponent. No banned raw materials shall be used in the unit. The project proponent shall adhere to the notifications/guidelines of the Government in this regard.
- (vi). The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.

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- (vii). All necessary precautions shall be taken to avoid accidents and action plan shall be implemented for avoiding accidents. The Project proponent shall implement the onsite/offsite emergency plan/mock drill etc. and mitigation measures as prescribed under the rules and guidelines issued in the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.
- (viii). The volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97 % with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.
- (ix). The project proponent shall explore possibilities for recycling and reusing of treated water in the unit to reduce the fresh water demand and waste disposal.
- (x). As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no treated/untreated wastewater shall be discharged outside the premises. Treated effluent shall be reused in the process/utilities. Treated Industrial effluent shall not be used for gardening/greenbelt development/horticulture.
- (xi). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (xii). The storage of toxic/hazardous raw material shall be bare minimum with respect to quantity and inventory. Quantity and days of storage shall be submitted to the Regional Office of Ministry and SPCB along with the compliance report.
- (xiii). The occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (xiv). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees. Action plan for mitigation measures shall be properly implemented based on the safety and risk assessment studies.
- (xv). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xvi). The solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space specified with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (xvii). Total fresh water requirement, sourced from private tankers shall not exceed 182 KLD. Prior permission in this regard shall be obtained from the concerned regulatory authority/CGWA and renewed from time to time.

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- (xviii). The storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.
- (xix). The PP shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xx). The green belt of at least 5-10 m width shall be developed in at least 33% of the total project area, mainly along the plant periphery/ additional land. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. Trees have to be planted with spacing of 2m x 2m ratio and as committed by PP shall plant 2500 number of trees in first year itself and subsequent years the green belt shall be monitored. The plant species can be selected that will give better carbon sequestration.
- (xxi). The activities and the action plan proposed by the project proponent to address the socio-economic issues in the study area, shall be completed as per the schedule presented before the Committee and as described in the PFR/EMP report in letter and spirit.
- (xxii). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

B. General Conditions: The grant of environmental clearance is further subject to compliance of other general conditions as under:-

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.
- (iii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iv) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers,

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enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

- (v) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (vi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (vii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (viii) The project proponent shall also upload/submit six monthly reports on Parivesh Portal on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Integrated Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (ix) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of MoEF&CC by e-mail.
- (x) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- (xii) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

15. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a

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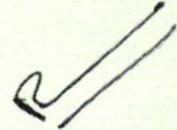
time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

17. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

18. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter

19. This issues with approval of the competent authority.



(Dr. R. B. Lal)

Scientist 'E'/Additional Director

Tele-fax: 011-20819346

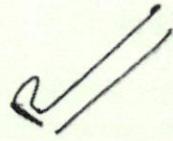
Email-rb.lal@nic.in

Copy to: -

1. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st and 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34
2. Principal Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu, No. 1, Jeenis Road, Panagal Building, Ground Floor, Saidapet, Chennai-600015
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032
5. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
6. The District Collector, District Chengalpattu, Tamil Nadu

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7. Guard File/Monitoring File/Website/Record File/Parivesh Portal



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-20819346
Email-rb.lal@nic.in



Signature Not Verified
Digitally signed by Dr. R.B. Lal
Scientist E
Date: 3/31/2022 1:05:50 PM

IAMIL NADU POLLUTION CONTROL BOARD

ANNEXURE-5

By Registered Post with
Acknowledgement Due
(This document contains 2 Pages)

24/11/2005

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : 3094

DATED : 30/11/2005

Proceedings No. : 110/TMPCD/2005/SP/A

DATED : 30/11/2005

Consent For Establishment under Section 21 of the AIR (Prevention and Control of Pollution) Act, 1986
as amended in 1987.

San : TPC Board - Consent for establishment
MESSIES SUM PHARMACEUTICAL INDUSTRIES LIMITED,
S.NO.50/3 ETC., SETHUPATHI VILLAGE,
MOUSANTHANGAR TALUK,
KANCHIPEYDURAM DISTRICT.

To
THE MANAGER-OPERATION,
M/S.SUM PHARMACEUTICAL INDUSTRIES LIMITED,
SETHUPATHI VILLAGE, SUNDARBHAI POST,
MOUSANTHANGAR TALUK,
KANCHIPEYDURAM DISTRICT.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board,
KANCHIPEYDURAM DISTRICT.

For information and necessary action.

For the establishment or take steps to establish the industry under Section 21 of
the AIR (Prevention and Control of Pollution) Act, 1986 as amended in 1987.

- Ref : 1. YOUR APPLICATION NO.428 DATED 22.4.2005
- 2. I.R. NO.825/TMPCD/476/20-26/04/08/2005 DATED 25.7.2005
- 3. SUBCOMMITTEE RESOLUTION NO.2-30 DATED 18.11.2005

சென்ட்ரல்

Chief Environmental Engineer, TMPCB.

UNO'S RESOLUTION NO :

DATE :

CONSENT TO ESTABLISH OR TAKE STEPS TO ESTABLISH AS HERETO GRANTED UNDER SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1986 AS AMENDED IN 1987 AND THE RULES AND REGULATIONS MADE THERE UNDER TO THE MANAGER-OPERATION, M/S.SUM PHARMACEUTICAL INDUSTRIES LIMITED, (hereinafter referred to as 'the Applicant') authorising him/her/they to establish or take steps to establish the industry in the site mentioned below
S.NO.50/3-ETC., SETHUPATHI VILLAGE,
MOUSANTHANGAR TALUK,
KANCHIPEYDURAM DISTRICT.

This consent to establish as valid for two years, or till the industry ceases to operate under Section 21 of the AIR (Prevention and Control of Pollution) Act, 1986 as amended in 1987 whichever is earlier.

Secretary
Chairman
FOR MEMBER SECRETARY
TAMIL NADU POLLUTION CONTROL BOARD
CHEMIST
A/ 2/12

TAMIL NADU POLLUTION CONTROL BOARD

By Registered Post with
Acknowledgement Due
(This document contains ... Pages)

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24/11/2005

TAMILNADU POLLUTION CONTROL BOARD

THE MANAGER-OPERATION,
M/S. SUN PHARMACEUTICAL INDUSTRIES LIMITED,
SATHANMBAI VILLAGE, KANCHI DISTRICT POST,
MADURAI TALUK,
KANCHI DISTRICT.

DATED : 30/11/2005
DATED : 30/11/2005

CONSENT ORDER NO. : 3150

Proceedings No. : T10/THPC/05/2057/APH/4

Consent For Establishment under Section 23 of the WATER (Prevention and Control of Pollution) Act, 1974,
as amended in 1988.

Sub : THPC Board - Consent for establishment
MESSRS SUN PHARMACEUTICAL INDUSTRIES LIMITED,
S.NO.90/3 ETC., SATHANMBAI VILLAGE,
MADURAI TALUK,
KANCHI DISTRICT.

Copy to : The District Environmental Engineer, Tamil Nadu Pollution Control Board
KANCHI DISTRICT.

For information and necessary action.

for the establishment or take steps to establish the industry under Section 23 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended in 1988
(Central Act 53 of 1988).



- 1. YOUR APPLICATION NO.2292 DATED 22.6.2005
- 2. J.R NO.DEE/THPC/APH/04-86/418/2003 DATED 23.7.2005
- 3. SUBCOMMITTEE RESOLUTION NO.2-50 DATED 18.11.2005

Board Resolution No :

DATED :

Consent to establish or take steps to establish as hereby granted under Section 23 of the WATER (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 53 of 1988)
hereinafter referred to as 'the Act' and the Rules and Orders made there under to
THE MANAGER-OPERATION,
M/S. SUN PHARMACEUTICAL INDUSTRIES LIMITED,
S.No.90/3 ETC., SATHANMBAI VILLAGE,
MADURAI TALUK,
KANCHI DISTRICT.

For Information and necessary action.
The District Environmental Engineer,
KANCHI DISTRICT.

Page :

This consent to establish is valid for two years, or till the industry obtains consent to operate under Section 23 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 whichever is earlier.

(Signature)
Chairman

FOR MANAGER-SECRETARY
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI

24/11/2005

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

IN

APPEAL No. 33 OF 2022 (SZ)

IN THE MATTER OF: -

Meenava Thanthai K.R.Selvaraj Kumar,

Meenavar Nala Sangam

.....Applicant(s)

-Vs-

Union of India & Ors.

.... Respondent(s)

REPLY AFFIDAVIT ON BEHALF

OF RESPONDENT NO. 1,

MINISTRY OF ENVIRONMENT,

FOREST AND CLIMATE CHANGE

Mrs.ME.Saraswathy,
Counsel for MoEF & CC, RI
Mobile No. 9444415523